

COMMITTEES

1996-97

(A REVIEW)



HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH 1997

PREFACE

The Brechure gives brief information about the work done by the following Committees of the Haryana Vidhan [Sabha] during the year 1996-97.

- 1. Committee on Public Accounts
- 2. Committee on Public Undertakings
- 3. Committee on Estimates.

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- 4. Committee on the Welfare of Scheduled Castes and Scheduled Tribes.
- 5. Committee on Government Assurances.
- 6. Committee on' Subordinate Legislation.
- 7. Committee on Privileges.
- 8. Business Advisory Committee.
- 9. House Committee,
- 10. Rules Committee.
- 11. Library Committee.
- 12. Committee on Petitions.

CHANDIGARH The 21st April, 1997

SUMIT KUMAR Secretary

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4.	Committee on the Welfare of Scheduled Castes and Scheduled Tribes	3643
5.	Committee on Government Assurances	4449
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Speaker in persuance it of the year 1996-97 was nominated by the Hon'ble "Speaker in persuance it of the motion moved and passed by the Haryana Widhan Sabha in its sitting held on 24th may, 1996 authorising to nomimate the members of the Committee on Public Accounts for the year 1996-97 which was notified vide Haryana Vidhan Sabha Secretariat Notification No. PAC-2/96/30, dated 6th June, 1996.

2. The Committee fixed/held a total number of 66 meetings during the period under review. The names of Members and number bof meetings attended each solf their Members are shown in the following table: 77 (1999) and 1999

Sr. No	Name of Member	Number of Meetings attended
*1 .	Shri Brij Mohan Singla, Chairman	52
**2.	Shri Ram Bhajan Aggarwal, Chairman	5
л "к \$**3. Эла трема	all a the state of	33
ndi ci 4) ni i enti i	Shri Kapoor Chand, Member	35
5.	Shri Kaitar Singh Bao hana, Member	-
પ્રસ્થ કે કે 6 વ્ય	Shri Anil Vij, Member	58
7.	Shri Ramesh Khatak, Member	. 62
1 1 1 1	Shri Krishan Lal Panwar, Member	63
6 1 m 9 t	Shri Raj Kumar, Saini. Member	58
10.	ShrijRandeep, Singh Surjewala, Member	53
	Shri Dev Raj Diwan, Member	- 2

**Nominated as Member and Chairman of the Committee for the remaining period of the year 1996-97 against the vacancy caused by the resignation of Shri -ye⁺ - Brij Mohan Singla, M.L.A., w.e.f. 28-1-97.

dut ***Resigned from the Membership of the Committee w.e.f. 14th January, 1997 (3) 4 on his appointment as Cabinet Minister, Haryana.

****Nominated as Member of the Committee for the remaining period for the year 1996-97 against the vacancy caused by the resignation of Shri Dharmvir Yadav, M.L.A., w.e.f. 6.2.97

"REPORTS/ACCOUNTS EXAMINED

The Committee examined the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1992-933 and "also examined the Remaining Paragraphs of the Reports of the Comptroller and Auditor...General of India, for the years ended 31st March, 1991, 1992 and 1993 (Civil and Revenue Reccipts).

Meetings held and Business transacted.

The dates of meetings, the number of members presented and business transacted at each meeting are given below :--

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Sr. Date of meeting No.	Number of Members Present	Business transacted
1 2	3	4
J 21st June, 1996 -		 (i) Deputy Scoretary, Haryana Vidhan Sabha explained the scope and functions of the Committee to the members on behalf of the Scoretary Haryana Vidhan Sabha.
2. 26th June, 1996.	7	(i) Consideration of Papers placed before the Committee.
	· -	(ii) Oral examination of the repre- sentatives of the Public Health Department in respect of para- graph No. 4.8 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Civil)
3, 2nd July, 1996.	7	Oral examination of the representa- tives of the Irrigation Department in respect of paragraphs No. 4.2 and 4.3 of the Report of the Comp- troller and Auditor General of India for the year 1991-92 (Civil).
4. 3rd July, 1996	7	• Oral examination of the representa- tives of the Labour and Employ- ment land, Medical & Health Department iu, respect of para- graph No. 3.9 of the Report of the Comptroller, and Auditor
in exercise A	بر بې و مېټې د د بې و مېټې د	General of India for the year 1991-92 (Civil).

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1 2	3	4
5. 9th July, 1996	8	(i) Consideration of farers placed before the Committee.
•. . i i•		(II) Resumption of oral exami- nation of the representatives of the Labour and Employment Department and Medical & Health Department in respect of the paragraph No. 3.9 of the Report of the Comptroller and Auditor Girrat of india
•		for the year 1991-\$\$ (Civil).
· · · · ·	:	(III) Oral examination of the repre- sentatives of Irr ration Deptt. in respect of paragraphs No. 4.4, 4.5 and 4.5 of the Report of the Comptrollar and Audion General of Ind. for the year 1991-92 (Civil).
ຼ 6 10th July, 1996 ລາ:	.,	Oral examination of the represen- tatives of the Social Welfare Deptt. In respect of the Farahraphs No. 3.3 and 3.4 of the Report of the Comptroller and Anditor General of India for the year 1992-93 (Civil).
7. `16th July ,1996	. 7	Oral examination of the represen- tatives of the brightion Depth. in respect of the paragraphs No. 4.7, 4.8, and 5.1 (5.1.3 to 5.1.12) of the Report of the Comptroller and Auditor General of Fidiation the year 1991-92 (Civil).
8. 17th July, 1996	7	Oral examination of the represen- tatives of the M=dical & Health Departmentin respect of paragraph No. 3.1.4 of the Report of the Comptroller & Auditor General of India for the year 1992-93 (Civil).
9." 23rd J uly, 1996	6	Oral examination of the repre- sentatives of the Supplies & Dis- posals Department in respect of paragraphs No. 7, 10 & 7.6 of the Reports of the Comptroller and Anditor General of India for the years 1990-91 and 1991-92 Cjvil) respectively.
10: 241h July, 1896	. <u>.</u> –	No business transacted for way of quorum.
5.14. 30th July, 1996	• • 7	(i) Consideration of (paper plece

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angen (1933) Arie Rocherte Larie Angen (1937) Rocherte (1937) Angen (1937) Angen (1937) Angen (1937)		(ii) The Committee postponed the oral examination of the repre- sentatives of the Housing and Local Government Depart- ments in respect of the Report of the Comptrolier & Auditor General of India for the year 1992-93 (Civil).
, 12. 31st July, 1997	•	
a Tangan an Angalan Angalan Angalan Angalan	•7	Oral examination of the represen- tatives of the industrial Training and Vocational Education De- partment in respectof paragraph No. 3.6 of the Report of the Com- ptroller and Aud tor General of India for the year 1992-93 (Civil).
13. oth August, 1995	7	Resumption of oral examination of the representatives of the Medical and Health Deptt. in respect of
energiane de la companya de la compa Transforma de la companya de la comp Transforma de la companya de la comp	2. 2 [*]	paragraphs No. 3.1.13, 3.1.14 and 3.2 of the Report of the Comp- troller and Auditor General of India for the year 1992-93 Civil)
14. 7th August, 1996	",7 ;	Oral examination of the represen- tives of the Rural Development Deptt. in respect of paragraphs No. 6.8 of the Reports of the Comp- troller and Auditor Generat of India for the years 1990-91 and 1991-92 (Civi)).
15. 13 th August, 1996	8	(1) Consideration of paper placed before the Committee.
		(ii) Oral examination of the repre- seniatives of the Town and Country Planning Deptt. In respect of paragraph No. 6.5 of the Report of the Gomptrollet and Auditor General of India for the year 1990-91 (Civil) and paragraphs No. 6.3.2 an J 7.1 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Civil).
15. 14 h Anzust, 1995	5	oral examination of the represen-
ч	; .`	tatives of the Irrigation Deptt. in respect of paragraph No. 4.1 of the Report of Comptrolier and -Auditor General of India for the year 1992-93 Civil.
.17 23th August, 1995	8	(i) Consideration, of papers placed before the Committee,

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18. 21st A	.vgust, 1996.	6	of the Count parag Com	representative ry Planning D raph No. 6.5 o	l examination is of the Town ar epit. In respect of the R-port of the uditor General of 91-92 (Civil).
د ۽ پ پ		- -	meeti	ing on 30th /	ecided to hold i August_1996 at 2-3 awan New Delhi
	ugust, 1996.	7		ideration of pap committee	ers ⊫aced ^b efo
			mīna) Deptt	ion of the I	ooned The cral ex Rural Developme Dest made by th utatives.
20 30th 4 (at New	August, 1996 v Delhi)	8 (+ 	ved from tion of ot Transpor	the Gov1. in re servations record	ed the replies rec spect $\supset i$ in plement meradations of t following paragrap
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нот у ЧС у	· · ·	. <u>.</u>	18		⊇5th
50		••••	33 & 38		26th
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		•			29th
	יו	 	21		· 34th
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je u to si Se kon	. .	• ÷	43,448,45	•	40th
21. 3rd,S	eptember,	5 - 3- 3 - 4- 1	Oeal exar Mines ar	id Geology De	pti in respect
	Indian -	n 522	5.6 of th	e Report of th	e Comptroller a

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2 3 4th September, 5 1996 10th September, 7 1996

24. 11th September: 7 1996.

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15. 17th September, 1995.

26. 13th September, 1996.

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- 27. 24th September, 1996,
- 28. 25th September, 6 1966.

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(ii)

- Oral examination of the representatives of the Agriculture Deptt. in respect of paragraph No. 5.8 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Revenue (Receipts).
- Oral examination of the representatives of the Revenue Department in respect of paragraphs No. 1. 4,3.1, 3.2,3.3,3.4,3.5,3.6 & 3.7 of the Rep rt of the Comptroller and Audiior General of India for the year 1991-92 (Revenue Receipts).

The Committee decided to posptone the oral examination of the representatives of the Public Health Deptt. and scructinised the replies received from the Public Health Deptt.

- (i) Consideration of papers placed before the Committee.
- (ii) Oral examination of the representatives of the Transport Department in respect of paragraphs No. 1.8, 4.4 and 4.5 of the Report of the Comptroller and Auditor General of India for the year 1990-91.

(Revenue Receipts) and paragraph No. 4.1 of the Report of the Comptroller and Auditor General of india for the year 1992-93 (Revenue Receipts).

(i) Consideration paper placed before the Committee

- (ii) The Committee scrutinised the replies received from the Excise and Prohibition Department and Commercial Taxes Department in respect of paragraphs of the Report of the Comptrolier and Auditor Gederai of india for the year 1992-93 (Revenue Receipts)
 - (i) Consideration of papers placed before the Committee.
 - (ii) The CommitteeScrutinised the replies received from the Irrigation Depit.
 - The Committee scrutinised the replies received from the Local Govt. and Housing Departments in respect of paragraphs No. 6.2.2 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Civil).

The Committee decided to hold its meetings in Haryana Bhawan, New Delhi on 8th & 9th October, 1996.

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I	2	3	- 4	
29.	ist October, 1996		The Committee scrutini received frcm ₂ ,the.,Ge to the implementation vations/recommendation: graphs of various F Public Accounts Commi Industries Department,	of the obser- s of the para- teports of the ttee relating to
	8th October; 199 5 at New Delbi)	5	The Committee scrut received from the Go the implementation, recommendations of graphs of various Rep mittee relating to Deptt.	vt. in regard to of observations following para- orts of the Com-
•	· · · · · · · · · · · · · · · · · · ·		Paragraphs	Reports
; -	· · ·		3i (1) 12 41, 42, 43 and 44 82 20, 21 33& 24 39 (i), (ii), 40, 41, 42 & 43	18th 24th 32nd 34th 36th 38th
•		12	31	40th
231. 9th October, 1996. (at New Delhi)		5	The Committee scrutin received from the Ger the implementation of ommendations of follo of various Reports of relating to Public Healt	observations/rec- owing paragradhs the Committee
•			Paragraphs	Reports
-	• •		32, 33, 34, 35 & 36 52 to 63	40th 42nd
-n. 32. s	15th October, 1996		Oral examination of the of the Local Govt. and ments in respect of para of the Report of the Auditor General of Ind 1992-93 (Civil).	graph No. 6.2.2 Comproller and
-:: . 33.	lath, October, 1996.	. 8.	 (i) The Committee deci the oral examination Department as per req made by the departm tives. 	of the frigation uest to this effect
	41 6 - 1 8 -	معر . ج	(ii) Consideration of pay the Committee.	pers placed befor
-34.	22nd October, 1996.	8	Oral examination of the of the Revenue Departm paragraph No. 6.6 of the Comptroller and Auditor for the year 1991-92	he Report of th General of Indi

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i	2	3	4	·
35. 2	3rd October, 1996	7	(i) Consideration of before the Comm	
τ.	2 1 2 3 4 4		(ii) The Committee of pone the oral ext Public Health De quest to this effect departmental rep	mination of the ptt. as per re- ct made by the
36.	29th October, 1996.	•7	(i) Consideration of before the Comm	
Ŧ			tji) Oral examination tatives of the I in respect of parag 4.2, 4.3, and 4.4 of the Comptroller eral of India for (Civil).	rigation Deptt. raphs No. 4.1, of the Report and Auditor Gen-
			(iii) Resumption of of the represent. Supplies and D in respect of para and 7.7 of the Comptroller and, of India for th and 1991-92 (Ci	atives of the Jsposals Deptt. graphs Nc. 7.10 Reports of the Auditor General he years 1990-91
37. 3	90th October, 1996.	· `6	Oral examination of t of the Commercial J Prohibition Excise and in respect of paragray 1.5, 1.6, 2.1, 2.2.6, 2 (b), 2.2.8, 2.2.9 (i iii, iv &v, (2.3.5 (b), 2 (ii), (iii) & iv, 2.3.7 (i & (ii), 2.3.10 (a). (a) and 4.3 for the Comptroller and Au India for the year 1 Receip \$).	Faxes Depit. and d Taxation Leptt. pbs No. 1.3, 1.4, 2.7 (a) (i to iii), to iv) (a), (b)(ii), 2.3.6 (a) (iii), (b) 2.3.6 (a) (iii), (b) 2.3.6 (c), $2.3.92.6$ (c), 2.7 (i) 4.1 e Report of toe ditor General of
38.	5th November, 1996.	8	The Committee scrut received from the Go the implementation recommendations of aphs of various repo mittee relating to Pul (B&R):	vt. in regard to of observations/ fllowing paragr- rts of the Com-
۰,			Paragraphs	Reports
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39.	6th November,	- 8	
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40.	12th November, 1996	7	
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<u>41.</u>	13th November, 1996.	.7	
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42.	27. November,	5	
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43.	28th November,	5	
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44.	3rd December,	7: 1	
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45.	4th December,	7	
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The Committee scrutinised the replices received from the Govt. in regard to the implementation of observations recommendations of paragraphs No. 64 to 75 of 42nd Report of the Committee relating to Public Works Department (B&R).

The Committee serutinised the replics received from Govt. in regard to the implementation of observations recommendations of paragraphs of various Reports of the Committee relating to Industries Deptt.

The Committee resumed the serutiny of the replies received from the Govt. in regard to the implementation of observations/recommendations of paragraphs of various Reports of the Committee relating to Industries Deptt.

(i) Consideration of papers placed before the Committee.

- ii) Oral examination of the representatives of the Rural Development Depit. in respect of paragraph No, 6.2.3 of the Report of the Comptroller and Audjtor General of India for the year 1992-93 (Civil).
- (iii) Oral examination of the representatives of the Sports Deptt, in respect of Paragraph No. 3.12 of the Report of the Comptroller and Auditor General of India for the year 1991-92 (Civil).

The Committee scrutinised the replies received from the Printing and Staijonery Department regarding paragraphs No. 7.5 & 7.4 of the Reports of the Comptroller and Auditor General of India for the years 1991-52 and 1992-93 (Civil) respectively.

The Committee partly scrutinised the replies received from the Govt. in regard to the implementation of observations/recommendations of paragraphs of various Reports of the Committee relating to Agriculture. Deptt.

The Committee resumed the scrutiny of replies received from the Govt. in regard to the implementation of obserzations/recommedations of paragraphs of various Reports of the Com mittee relating to Agriculture Deptt.

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1	2	3	4
46. *	10th December; 1995.	7	(i) The Committee decided to postpone the oral examination of the representati- ves of the Public Health Deptt.
;		· · ·	(ii) The Committee scrutinised the replics received from the Public Health Deptt. regarding various paragraphs of the Report of the Comptroller and Auditor- General of India for the year 1992-93- (Civil)
47.1	11th December,	7	(i) The Committee decided to postPone- the oral examination of the represe- ntatives of the Agriculture Depit.
ŗ	•	-	(ii) The Committee scrutinised the replics. received from the Agriculture Deptr. regarding various paragraphs of the report of the Comptroller and Auditor General of India for the years 1990-91, 91-92 and 1992-93 (Revenue Receipts).
48.	17th December, 1996	7 ·	(i) The Committee serutinised the replicative received from the Govt. In regard to the implemention of observations/ recommendations of the paragraphs of the various Reports of the Committee-relating to Fisheries Deptt.
			[1i) Confirmation of proceedings.
49 .	18th Decemter, 1996.	7	The Committee scrutinised the replica- received from the Govi. in regard to the implementation of ebservations /recommendations of the paragraphs of the various Reports of the Com- mittee relating to the Science and Technology D. partment.
50.	24th December, 1996.	• 5 '	The Committee scrutinesed the replics received from the Govt. In regard to the implementation of observations/ recommendations contained in Certain paragraphs of the various Reports of the Committee relating to Mines and Gen- logy Deptt.
51.	31st December, 1996: *	י י ן , , , , , , , , , , , , , , , , , , ,	The Committee serutinised the replies received from the Govt. In regard to the implementation of observations? recommendations Contained in certain paragraphs of various Reports of the Committee relating to previous years
52.	Ist Ja huary, 1997;	5	(1) The Committee resumed the scruting of replies received from the Govt. im- regard to the implementation of observations recommendation contad im- certain paragraphs of the varicum Reports of the Committee relating ta- previous years.

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	ч <u>.</u> -	(ii) Consideration of paper placed bef the Committee.
53. 7th January, 1997.	7	(i) Consideration of paper placed bet the Committee.
	<u>.</u>	(ii) Orat examination of the representatives of the Printing and Station Deptit. in respect of paragraphs 1 7.5 and 7.4 of the Reports of Comptroller and Auditor General India for the years 1991-92 and 1992 (Civil) respectively.
54. 8th Jânuary 1997.	7	Resumption of oral examination the representatives of the Minee a Geology Deptt. in respect of par aphs No. 1.4,5.145.3,5.4 & 5.5 of Report of the Comptroller and Aud General of India for the year 1991 (Revenue Receipts).
55. 14 January, 1997.	4	The Committee decided to postpone oral.examination of the representative the Public Health Deptt. in respect of paragrphs of the Report of the Comptro and Auditor General of India for the y 1992-93 (Civil) and the Committee scrut sed the Govt. replies relating to the s Department.
56. 21st January, 1997	5	(1) Consideration of papers placed before Committee.
57. 22nd January 1997.		 (ii) Resumption of oral examination of representatives of the Revenue Dept respect of paragraphs No. 1.4.1.5,3.1 3.3,3.4,3.5 and 3.6 of Report of the C ptroller and Auditor General of India the year 1992-93 (Revenue Receip) (i) Consideration of papers placed be the Committee.
		 (ii) Resumption of oral examination of representatives of the Transport D in respect of paragraph No. 4.2 of report of the Comptroller and Aud - Ganeral of India for the year 1991-9 (Revenue Receipts).
58. 28th Jenuary, 1997	4	(i) Consideration of papersplaced be the Committee.
na na serie de la composition		 (ii) Resumbtion of oral examination of reperesentatives of the Mines and G. gy Deptt. In respect of paragraphs 1.4,5.1,5.2,5.3,5.4.5.5 & 5.6 of the report of Comptroller and Auditor General India for the year 1992-93 (Rev Receipts).

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59.	29th January, 1997	-	i' C	ved from the Pov of paragraphs No of Comptroller an	rutinised the replies rece- ver Department in recpect 5, 1,4&4.6 of the Report d Auditor General of India 01 (Revenue Receipts).
60 .	3rd February, 1997.	. ,	۲ ۲ ۱	yed from the Go antations of ot ons of following	rutinised the replies rece- vt. in regard to the imple- iservations/recommendati- paragraphs of various mmittee relating to Co- ment
			í j	aragraphs	Reports
				39	18th
÷	 			25	19th
•	• •		£.	16 ⁻	22 nđ
	? .			34	23rd
1 ' 1			••	5	25th
61	4th February, 1995.	<i>,</i> •	7*	received from the implime recommenda aphs of variou	ttee scrutinised/the replies n the Govt. in regard to entation of observations/ tions of following paragr- us Reports of the Commi- to Civil Adviation Deptt.
•	× ,	· .		Paragraphs	Reports
	к - к			28	26th
				19	36th
	· · · · · · · · · · · · · · · · · · ·	та н 1 л г		received from the implementations endation of folloous Reports of (te scrutinised the replice e Govt. in regard to the of observations/recomm- wing paragraphs of vari- he Committee relating to inspector (Power
	. <u>.</u>			Paragraphs	Reports
2			·	78,80&81	34th
62.	13th February, 1997	• • •	5 (j)	oral examination of the Finance paragraphs No Comptroller a India for the	decided to prespone the on of the representatives Department in respect of .2.4. of the Report of the ad Auditor General of year 1992-93 (Civil) as per y the Departmental repre-
۰.	• •	-	(ii) -		c, scrutinised the replice the Govt. in respect of ned paragraphs

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63.	18th February, 1997	6	(1)	Consideration of papers placed before the Committee.
	·,		(11)	Oral examination of the representation of the Finance Department along we concerned Departments in respect paragraphs no. 2.4 of the Report the Comptroller and Auditor Gene of India for the year 1992-93 (Civil).
64.	19th February, 1997.	4	ť	 (i) Oral examination of the representation of the Chief Electrical Inspector Performance of the Comptonent of the Report of the Comptonent of the Report of the Comptonent of the C
		(ii	ti pi C	Oral examination of the representatives the Irrigation Deptt. in respect of the haragraph No. 5.2 of the Report of the Comptroller and Auditor General of Ind or the year 1991-92 (Revenue Receipt
		(The Committee drafted and firalized 43rd Report on the Appropriation Acco /Finance Accounts of Haryana Govt. the year 1922-93.
65,	25th February, 1597.	6 (44 of ¢	The Committee dra(tod and finalised 4th Report on the remaining paragrap f the Reports of the Comptroller a Auditor General of India for the ye ended 31st March, 1991,92 and 1993 (Cir and Revenue Receipts).
-		(i	i) (Confirmation of proceeding.
66.	27th March, 1997.	6	iv n o	The Committee scrutinised the replies rec ved from the Govt. in regard to the imp nentation of observation/recommendatio contaned in certain parsgraphs of the various Reports of the Committee.

Meetings held at places other than Chandigarh.

The Committee held meetings at places outside Chandigarh as per details below :---

1.	New Delhi.	30th August, 8th & 9th October,	199 6
	(Sr. 20,30,31,60 & 61)	and 3rd & 4th February, 1997.	

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_Reports Presented

Uunder rule 223 of the Rules of Procedure and Couduct of Bussiness in the Haryana Legislative Assembly, the 43rd Report of the Public Accounts Committee on the Appropriation Accounts/ Finance Accounts of the Haryani for the year 1992-93 and 44th Report of Public Accounts Committee on the "Romaining Paragraphs of the Reports of the Comptroller and Auditor General of India for the years ended 31st March, 1991, 1992 and 1993 (Civil and Revenue Receipts" were presented to the House on 19th and 21st March, 1997, respectively.

. Proceedings

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A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

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COMMITTEE ON PUBLIC UNDERTAKINGS

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The Committee for the year 1996-97 was nominated by the Hon^{*} -ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 24th-May, 1996 authorising him to nominate the members of the Committiee on Public Undertakings for the year 1996-97 which was notified vide Haryana Vidhan Sabha Secretariat Notification No. 1-CPU/1996-97/36, dated the 6th June, 1996.

2. The Committee fixed/held total number of 59 meetings during the period under review. The names of Members and number of meetings attended by each of them are shown in the following table: ----

Sr. No.	Name of Member	Number of meetings attended
² #1.	Shri Jaswant Singh	26
**2.	Shri Sat Pal Sangwan	54
3.	Shri Somvir Singh	54
- 4.	Shri Ramesh Kashyap	48 -
***5.	Shri O.P. Mahajan	41
6.	Dr. Virender Pal	54
÷	Shri Ram Pal Majra	55
8.	Shri Mani Ram	56
<u>,</u> 9.	Capt. Ajay Singh	3 45
****10.	Shri Jagdish Nayar	1
****11.	Smt. Kanta	2
*	Resigned w.e.f. 14th Janua Minister.	ary, 1997 on his appointment as
-	Appointed Chairman w.e.f.	29th January, 1997
****		y, 1997 on his appointment as
****	Nominated w.c.f. 29th Janu	1ary, 1997.
*****	Nominated w.e.f. 29th Janu	ary, 1997.
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3. Meetings held and business transacted.

The details showing dates and meetings held, the number of members present and the business transacted at each meeting, are given in the following table :---

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Sr. Date of meeting No.	Number of members present	Business trapsacted
1. 21st June, 1996	7	Address by the Secretary on be- half of the Honble Speaker, Chairiman of the Committee, Accountant General, Haryana, Special Secretary to Government Haryana Finanace Department and Management Consultant, Bureau of Public Enterprises, Haryana, about the scope and functions of the Committee.
- 2. 27th June, 1996	8 (ĭ)	Adoption of implementation of recommendations of Shakdhar Committee's recommendations.
	(īi)	Chaiking out the programme of work.
8 . 4th July, 1996	9 (i)	Consideration of paper placed be- fore the Committee.
~ - -	- (ii)	Oral examination of the repres- entatives of the Mines & Geology Department in respect of para graph No. 2B (Review) of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana Minerals Limited.
4. 10th July, 1996	power De aph No. the Report	nination of the representatives of partment in respect of paragr- 4.5.2,4.5.3,4.5.6. and 4.5.8 of t of the Comptroller and Auditor of India for the year 1992-93 al) relating to the Haryane State Board.
5. 17th July, 1996	representat	n of oral examination of the ives of Mines & Geology Depar- respect of paragraph No. 2B relating to the Haryana Minerals.
6. 24th July, 1996	7 (i) Consider Committe	ation of paper placed before the
	esentative respect of	tent of oral examination of repr- s of Agirculture Department in paragraph No. 2A (Review) of the f the Comptroller and Auditor

-	1 2	3	-4
-			eeneral of India for year 1992-93 Commercial) relating to the Haryana Land eclamation & Development Corporation.
	7. 25th July, 1996	Ti pl C fo	ral examination of the representatives of outism Department in respect of paragra- h Nos. 4.3-1. & 4.3.2 of the Report of the omptroller. and Auditor General of India r the year 1992-93 (Commercial) relating to Haryana Tourism Corporation.
	-8. 31st July, 1995	9 Oral Agri grpi Con for reli	examination of the representatives of culture Department in respect of para- h No. 2A (Review) of the Report of the nptroller and Auditor General of India the year 1992-93 (Commercial) ating to the Haryana Land Reclamation Development Corporation.
	9. 1st August, 1996	· · · · ·	do
	10. 7thAugust 1996	7 ÷*	 (i) Oral examination of the representative of the Industries Department in respect of paragraph No. 4.6.1 of the Report of the Comptroller and Auditor General of India for the year 1992-92 (Commercial) relating to the Haryana Financial Corporation.
	• •	•	(ii) Consideration of papers placed befor the Committee.
-	11. 8th August, 1996		Oral examination of the representative of Industries Department in respect of paragraph No. 4.4.1 of the Report of th Comptroller and Auditor General of Indi for the year 1992-93 (Commercial) relating to Haryana State Industrial Development Corporation and paragraph No. 4.2.1, an 4.2.2 relating to the Haryana Breweri Limited.
	12. 14th August 1996	9	Oral examination of the representative of Agriculture Department in respect of paragraph Nos. 4.8,1 4.8.2 and 4.8 of the Report of the Comptroller and Auditor General of India for the yes 1992-93(Commercial)relating to the Haryan Warehousing Corporation Limited.
	13. 21st August 1996	- 7	(i) Scrutiny of the replies received i regard to the implementation of rec mmendations/ observations contain in the 39th Report of the Committ on Public Undertakings relati to the Haryana' State Small Industri & Export Corporation.
	· · ·	· · · ·	(ii) Consideration of papers placed befor

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-14. 22nd August 1996	. 8	(i) Consideration of papers placed before the Committee,
-	~ - * <u>-</u>	 (ii) Postponment of the oral examination of the representatives of Industries Department in respect of paregraph Nos, 4.1.1 and 4.2.1 & 4.2.2 of the Report of the Comptrollerand Auditor General India for the year 1993-94 (Commer- cial) relating to the Haryana State Small Industries & Export Corporation and Haryana Breweries Ltd, respec- tively.
15. 29th August 1996	<u>9</u>	Scrutiny of the replies received in regard to the implementation of recommendations/ observations contained in the 39th Report of the Committee on Publice Undertakings relating to the Haryana State Handlooms Handicrafts Corporation and Haryana State Industrial Development (Corporation.
16, 4th September, 1996	-8	Scrutiny of the reples received in respect of paragraph No. 2B (Review) and 4.3.1 of the Report of the Comptroller and Auditor General of India for the year 1993-94 (Commercial) relating to the Haryana Harijan Kalyan Nigam.
17. flth September 1996	8	(i) Consideration of paper placed before the Committee
	-	 (ii) Oral examination of representatives of Welfare of Scheduled Castes & Back- ward Classes Department in respect of paragraphs No 2B (Review) and 4.3.1 of the Report of the Comptroller and Auditor General of India for the year 1993-94 (Commercial) relating to the Haryana Harijan Kalyan Nigam
18 12th September 1996	* 8	(i) Consideration of papers placed before the Committee
	 - -	 (ii) Scrutiny of replies received in respect of paragraph No 441 and 4.2.1 & 4.2.2 of the report of the Comptroller and Auditor General of India for the the year 1993-94 (Commercial) relating to the Haryana State 'Small Industries and Export Corporation and Haryana Breweries Limited respectively
1996 18th Sepptember 1996	בי ^י ד הייי היייי היייי	Scriftiny of replies received in respect of paragraph No 4.6.1 of the Report of the Comptroller and Auditor General of India for the year 1993-94 (Commercial) relating to the Haryana Seeds Development Corporation.

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20.	19th September 1996	-6	(i) Oral examination of representatives Industries Department in respect of paragraph Nos. 4.2.1 & 4.2.2. of the Report of the Comptroller and Audito General of India for the yea 1993-94(Commercial) relating to the Haryana Breweries Limited Murthe
; ;; ; ;		ية . ب	 (ii) Oral examination of representatives (Industries Department in' respect paragraph No. 4.4.1 of the Report the Comptroller'& Audifor'General India for the year 1993-94 (Commen- cial) relating to the Haryana Sta Small Industries and Expor Corporation,
₹-21. -	25thSeptember 1996	'8	Oral examination of representatives of Transport Department in respect of paragraph No. 4.1.1 of the Report of the Comptrollerand Auditor General of In- for the year 1992-93 (Commercial) rel ting to Haryana Roadways Engineerin Corporation.
- 22.	26th September, 1996	8	Scrutiny of replies received in regard to the implementation of recommendation observations contained in the 391 Report of the Committee on publi Undertakings relating to the Haryan Hotel Limited (Review).
-23	3rd October, 1996	η' ^Ξ	(i) Consideration of papers placed befor the Committee.
- 		- :	(ii) Resumption of scrutiny of the replie received in regard to the implementa- tion of recommendeations/observation contained in the 39th Report of the Committee on Public Undertaking relating to the Haryana Hotel Limite (Review).
-: /24 :	9th October, 1996	3	Scrutiny of the replies received in respect of paragraph Nos. 4.5.1 and 4.5.4 of the Report of the Comptroller and Audite General of India for the year 1992-9 (Commercial) relating to the Haryana Star Electricity Board.
25. 1	16th October, 1996	7 1 4	(i) Consideration of papers placed befor the Committee:
L Trit Fill Cl D Margari	ు విశ్వాస్త్రి సినియార్ కి 24 ఎవరి కి సినియార్ సినియార్ 25 ఫిస్ సినియార్ కి ఎహెం 25 ఫిస్ సినియార్ సినియార్	rian (Series) Series (Series) Series (Series) Series (Series) Series (Series)	(i) Scrutiny of the replies received in respect of paragraph Nos. 4.5.5 an 4.5.100 fibe Report of the Comptrolle, and Auditor General of India for the year 1992-93 (Commercial) relatin to the Haryana State Electricity Boar

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26, 17th October, 1996	و _ 9	(i) Consideration of papers placed before the Committee
	-	 (ii) postponment of the oral examination of the representatives of power Depart- ment in respect of paragraph Nos. 4. 5. 1. 4.5.4. 4.5.5. and 4.5.10 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana State Electricity Board.
27. 23rd Ostober, 1996	7	(i) Consideration of papers placed before the Committee.
	- - - - - - - - - - - - - - - - - - -	(ii) Oral examination of representatives of Tourism Department in regard to the implementation of recommenda- tions/observations contained in the 39th Report of the Committee on Public Undertakings relating to the Haryana Hotel Limited (Review).
28. 24th October, 1996	8	(i) Consideration of papers placed before the Committee.
	- - -	 (ii) Resumption of oral examination of representatives of Agriculture Department in respect of paragraph No. 2A (Review) of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana Land Reclamation & Development Corporation
29. 30th October, 1996	8	Postponment of oral examination of the representatives of Power Depart- ment in respect of paragraph Nos. 4.5.1. 4.5.4 and 4.5.5 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana State Electricity Board.
35. 31st O'xto ber, 1995 31. 6th November, 1996	-8 	Oral examination of representatives of Power Department in respect of paragraph Nos. 4, 5, 1, 4.5.4 and 4.5.5, of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana Sate Electricity Board.
		(ii) Scrutiny of replies received in regard to the implementation of recommenda- tions/observations contained in the 39th Report of the Committee on Public Undertakings relating to the Haryans State Electricity Board

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32.	7th November, 1996	9	(i) Consideration of papers placed before the Committee.
	ت ہے ج ج س آ ہے	- -	 (ii) Oral examination of representatives of Power Department in respect of paragraph Nos. 4.5.7, 4.5.9 and 4.5.10 of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana State Electricity Board.
33	12th November, 1996		 (i) Scrutiny of replies received in regard to the implementation of recommenda- tions/observations contained in the 39th Report of the Committee on Public Undertakings relating to the Haryana State Electricity Board
;	-	-	(ii) Decided to undertake study tour to the States of West Bengal, Kerala and Andaman & Nicobar Islands from 17th to 29th December, 1996.
34. 	29th November, 19	996 9	Oral examination of representative of Power Department in regard to implementation of recommendations/ observations contained in the 39th Report of the Committee on Public Undertakings relating to the Haryana State Electricity Board,
35.	4th December, 1996	<u>7</u> .	 (i) Postponment of oral examination of the representatives of Power Depart- ment in regard to implementation of recommendations/observations contained in 39th Report of the Committee on Public Undertakings relating to the Haryana State Electricity Board.
		:	(ii) Decision to postpone study tour to the States of West-Bengal, Kerala and Andaman & Nicobar Islands, which was scheduled to commence from 17th to 29th December, 1996.
36.	5th Decemt er, 1596	6	- Scrutiny of replies received in regard to the implementation of recommenda- tions/observations contained in the para- graph Nos. 27 of 10th Report of Public Accounts Committee and paragraph No. 26 of 1 th Report of Public Accounts Committee and paragraph Nos. 7.12 of 5th Report of the Committee on Public Undertaking relating to the Haryana Harijan Kalyan Nigam.
37	11 th December, 1990	5	Oral examination of representatives of Power Department in regard to the imple- mentation of recommunications/observations

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1 _____ ______ ---contained in paragraph No.s 6 & 7 of the 39th Report of the Committee on Public Undertakings relating to the Haryana State Electricity Board. (i) Oral examination of representatives of 38. -12th December 1996 7 Power Department in regard to implementation of recommendations/observations contained in the 39th Report of the Committee on Public Under-takings relaing the Haryana State Electricity Board. (ii) Decision to undertake study tour to the States of Tamil Nadu and Kerala from 8th January 1997. 7 Oral examination of reresentatives of Power 39 18th December, 1996 Department in respect of paragraph Nos. 4.1.1, and 4.1.2, of the Report of the Comptroller and Auditor General of India for the year 1933-94 (Commercial) reating to the Haryana State Minor Irrigation and Tubswells Corporation. (i) Oral examination of representatives of 40. 8 -19th December, 1995 Agriculture Department in respect of paragraph No. 4 5.10f the Report the Comptroller and Auditor General of India for the year1993-94 (Commercial) relating to the Haryana Agto £1. Industries Corporation (ii) Oral examination of representatives of Agriculture Department in respect of paragraph No 4.6.1 of the Report of the Comptroller and Auditor General of India for the year 1993-94 (Commercial) relating to the Haryana Seeds Develop-ment Corporation ment Corporation Scratiny of replies received in respect of paragraph No 2B (Rewiew) of the Report of the Comptroller and Auditor General of India for the year 1993-94 (Commercial) relating to the Haryana Women Development Corporation 24th December, 1996 6. • 1 (i) Decision to postpone study tour to the States of Tamil Nadu and Kerala 42 2nd January, 1997 which was to be commenced from 8th January, 1997. (ii) Scrutiny of replies received in respect of paragraph No. 2B (Review) of the Report of the Commotroller and Auditor General of India for the year 1993-94 Commercial) relating to the Haryana State Minor & Tubewells Corporation Irrigation

9	 Oral examination of representative Power Department in respect of paragr Nos. 4.7.2.4.7.3and 4.7.6 of the Re of the Comptrollet and Auditor Gen of India for the year 1993-94 (Commen relating to the Haryana State Electr Board Oral examination of representative of Power Department in respect of paragraph Nos. 4.7.7, 4.7.8 and 4.7 of the Report of the Comptroller a Aud tor General of India for the 1993-94 (Commercial) relating to Haryana State Electricity Board. Scrutiny of replies received in respect of paragraph No. 3' (Review) of
	of India for the year 1993-94 (Commerciating to the Haryana State Electric Board Oral examination of representative of Power Department in respect of paragraph Nos. 4.7.7, '4.7.8 and 4.7 of the Report of the Comptroller a Aud tor General of India for the 1993-94 (Commercial) relating to Haryana State Electricity Board. Seruting of replies received in respect
•.	of Power Department in respect of paragraph Nos. 4.7.7, 4.7.8 and 4.7 of the Report of the Comptroller a Aud tor General of India for the 1993-94 (Commercial) relating to Haryana State Electricity Board. Scrutiny of replies received in respect
, !	Aud tor General of India for the 1993-94 (Commercial) relating to Haryana State Electricity Board. Scrutiny of replics received in respect
,	Scrutiny of replies received in respect
	Report of the Comptroller and A
	General of India for the year 15 -(Commercial) relating to the Hat State Electricity Board.
į	 (i) Resumption of scrutiny of replies 1 ved in respect of paragraph No. (Review)of the Report of the Comp and Auditor General of India to year 1992-93 (Commercial) rel to the Haryana State Electricity Bo
	(ii) Consideration of papers placed t the Committee.
ļ,	- Consideration of papers placed t , the Committee.
Ģ	Resumption of scrutiny of replie ceived in respect of paragraph No (Review) of the Report of the C troller and Auditor General of for the year 1992-93 (Comme relating to the Haryana State Elec
-	Board. Oral examination of representat
у (of Industries Department in I of paragraph No. 2A (Review) o Report of the Comptroller and A General of India for the year I
+.	(Commercial) relating to the H Land Reclamation and Develo Corporation Limited.
7 -	Scrutiny of replies received in respe- paragraph No. 3A (Review) of the of the Comptroller and Auditor (of India for the year 1992-93 (ercial) relating to the Haryana Electricity Board.

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51. 12th February, 1997 6	 Postponment of the oral examination of the representatives of Power Depart- ment in respect of paragraph No. 3.1 (Review) of the Report of the Comp- troller and Auditor General of India for the year 1992-93 (Commercial) relating to the Haryana State Electricity Board.
52. 13th February, 1997 5	Scrutiny of replies received in respect of paragraph No. 3.5 (Review) of the Report of the Comptroller and Audial General of India for the year 1992-93 (Commercial) relating to the Haryana State Electricity Board.
33. 19th February, 1997 7	Oral examination of representatives of Power Department in respect of paragraph Nos. 3.4.1, 3.4.3, 3.4.4, 3.4.5 and 3.4.6 (Review) of the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commer- cial) relating to the Haryana State Electricity Board
34. 20th February, 997 7	Resumption of oral examination of re- presentatives of Power Department in respect of paragraph Nos. 3.4.7, and 3.4.8 (Review) of the Report of the Com- ptroller and Auditor General of India for the year 1993.94 (Commercial) (and para- graph Nos. 4.7.1, 4.7.4, and 4.7.5, of the Report of the Comptroller and Auditor General of India for the year 199394 relating to the Haryana State Electricity Board.
5 26th February, 1997 7	 (ii) Consideration of papers placed before the Committee. (ii) Scrutiny of replies received in respect of paragraph No. 3.5 (Review) of the Report of the Comptoller and Auditor General of the formation of the Comptoller and Auditor of the formation of the formation of the comptoller and Auditor of the formation of the formation of the formation of the comptoller and Auditor of the formation of the formation of the comptoller and Auditor of the formation of the formation of the comptoller and Auditor of the comptoller and Auditor of the comptoller and Auditor of the comptoller and the comptoller a
· · ·	General of India for the year 1992-93 (Commercial) relating to the Haryana State Electricity Board (iii) Confirmation of proceedings.
	- (iv) The Committee drafted its 41st Re- port on the report of the Compt- roller and Auditor General of India. for the year 1992-93 (Commercial)
6. 27th February, 1997 7	- The Committee finalised its 41st Report on the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial).
7. 6th March, 1997 9	(i) Consideration of papers placed be- fore the Committee.

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avel,	(ii) The Committee drafted/finalised its 42nd Report on the Report of the Comptroller and Auditor General of India for the year 1993-94 (Com- mercial).
	58, 27th March, 1997 8 (i) Consideration of papers placed before the Committee.
•	(ii) Scrutiny of the replies received in regard to the implementation of re- commendations/observations contained in the 36th Report of the Com- mittee on Public Undertakings rela- ting to the Haryana Seeds Develop- ment Corporation Limited.
	4. Presentation of Reports :
€. K	41st and 42nd Reports of the Committee on the Reports of the Comptroller and Auditor General of India for the years 1992-93 (Commercial) and 1993-94 (Commercial), respectively were presented to House.
	5. A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.
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COMMITTEE ON FSTIMATES

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_	COMMITTEE ON		<u>.</u> .
nine mem alithorised Sabha in, in Haryana V 35 dated 6t	ommittee on Estimates fo bers was nominated by by a motion, moved and is sitting held on the 24 idhan Sabha Secretariat h June, 1996. ri Kanwal Singh, M.L.A.	the Speaker, on 1 passed by the Hary th May, 1996 and Notification No. E	having been ana Vidhan notified vide C-1/1996-97/
	~	tetal and have af	AT sitting
o. 10 Auring the	e Committee fixed/held a period under review.	total number of	47 situngs
	e Names of Members and	numbers of meeting	and attended
by each of	them are shown in the tal	ble given below :	igo attenucu
Sr No.	Name of Member	Number of sittin	ngs attended
*1.	Shri Kanwal Singh		35
**2.			-30
***3	Shri Attar Sing Saini		-32
****4	Shri Shashi Pal Mehta		18
******5. !!	Shri Vinod'Kumar		32
6.	Shri O.P. Jain		33
7. 1	Shri Ashok Kumar	÷ , ,	45
8: 5	Shri-Khurshid Ahmed		-36
9. 5	Shri Ram Phal Kundu		44
******10.	Shri Satvinder Rana		3
*******11. i	Shri Raj Kumar Sainl		2
******12	Shrimati Vidya Beniwal		8
≠**** 13. 1	Shri Kailash Sharma		1
vide Ha dated th	ion from the membership & uryana Vidhan Sabha Secreta: te 27th January, 1997.	riat Notification No. E	C-1/1996-97/84
1996-97/9	ed as Chairman of the Con r 1996-97 w.e.f. 29th January 94 dated the 31st January 1997	' •	
***Resignati Vidhan 27th Jan	ion from the membership a Sabha Secretariat Notificati uary 1997.	ccepted and notified on No. EC-1/1996-97/8	vide Haryana 2 dated the
****Regination Vidhan January	a from the membership acc Sabha Secretariat Notification 1997.	wepted and notified v No. EC-1/1996-97/85	ide Haryana lated the 27th
*****Resignatio Vidhan 27th Jan	on from the membership a Sabha Secretariat Notificatio uary, 1997.	ccepted and notified on No. EC-1/1596-97/83	vide Haryana dated the
••••**Sarvhsri mati Vic	Satvinder Rana Raj Kumas dya Beniwal were nominated y.e.f. 29th January 1997 for vide notification No. EC-1/199	to serve on the Comr	nittee on Esti-

The dates of meetings, the number of members present and the business transacted at each meeting are given below :---Business transacted Ŝr. _ Date of Number of Member No. Meeting Present 2 3 4 1 1. The Committee discussed the Scop 9 13th June, 1996 1. and functions of the Committee on Estimates. The Committee also decided to examine Budget Estimates for the year. 1996-97 of the following Departments ---(i) Agriculture (ii) Home (iii) Mines & Geology (iv) Health and (v) Horticulture Departments : (i) Papers placed before the Committee 19th June, 1996 (ii) The Committee oraly examined the representatives of Irrigation Depth regarding Non-supply of Government replies in respect of implementation of the outstanding recommendations, observations contained in various paragraphs of the 25th Report of the Committee for the year 1992-93 relating to the Irrigation Department. (i) Papers placed before the Committee. 26th June, 1996 (ii) The Committee oraly examined the representatives of Industres Dept-regarding Non-suply of "Govt, replies in respect of implementation of observations/recommenoutstanding dations contained in various para-graphs of the 18th Report of the Committee for 1985-86 relating to the Industries Deptt. (iii) The Committee oraly, examined the representaitves of 'Transport Department regarding implementation of outstanding observations/recommenda of the 27th Report of the Com-mittee for the year 1994-95 relating to the Transport Department. żα . .

(i) Papers placed before the Committee.

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4. 3rd July 1996

		- 		<u> </u>
1	2	·	3	4
- 		3 		 (ii) The Committee oraly examined the representatives of Cooperation Deptt_regarding non-supply of the outstanding recommendations/observations contained in various paragraphs of 27th Report of the Committee for the year 1994-95 relating to the Cooperation Department.
مىيىيە ق ق ق ت 2 مىلى ت 2 مىلى ت 2 مىلى ت	، عملیہ اللہ اللہ اللہ اللہ اللہ اللہ اللہ ا	• •		(iii) The Committee only examined the representatives of Social Welfare Department regarding implementation of the outstanding recommendations' observations contained in various paragaphs of the 23rd Report of the Committee for the year 1990-91 relaing to the Social Welfare De- partment.
5. 10th	July, 199	6 -	7	The Committee resumed the oral exami- nation of representatives of Cooperation Department regarding implementation of the outstanding recommendations/obsser- vations contained in various pargraphs of the 27th Report of the Committee for the year 1994-95 relating to the Cooperation Department.
	July, 199	16 ···	8	 (i) Papers placed before the Committee. (ii) The Committee resumed oral examination of the representatives of Cooperation Dpett, regarding implementations/observations contained in various paragraphs of the 27th Report of the Committee for the year 1994-95 relating to the Cooperation Department & Food & Supplies Department & Food & Supplies Department (concerning CONFED).
.7. 24th	Jùly, 199	6 	8	The Committee resumed the oral exa- mination of the representatives of the Transport Department regarding imple- mentation of outstanding observations/ recommendations contained in various paragraphs of the 27th Report of the Committee for the yea 1994-95 relating- to the Transport Department,
	July, 199 August, 19		8 - C - F	The Committee scrutinised the budget material for the year 1996-97 relating to Health Department. (i) Papers placed before the Committee
· · · ·	a 2		yn griffra n ⊂ yn sy	(ii) the Committee drafted and finalsed the Questionnaire on the budget material for the year 1996-97 rola- ting to Heath Department.

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10.	14th August, 1996	7	the Committee oraly examined the rep resentatives of Animal Husbandry De partment regarding implementation of recommendations/observations as con tained in various paragraphs of the 200
2 		• ·••	tained in various paragraphs of the 22nd Report of the year 1989-90 relating to the Animal Husbandry Department.
11.	21st August, 1996	8	(i) Papers placed before the Committee.
	میں وہ میں ایک ایک ان وہ میں ان ایک ان میں ایک ایک ان میں ایک ایک ان میں ایک ایک ان میں ایک ایک ایک ایک ایک ایک ایک ایک ایک ایک ایک ایک		 (ii) The Committee oraly examined the representatives of P.W. (Public Health Department for non-supply of Government reply regarding implement tation of outsanding recommendations observations contained in the various paragraphs of the 28th Report of the Committee on Estimates for the year 1995-96 relating to the P/W (Public Health) Department.
		۳	(iii) The Committee oraly examined the representatives of Irrigation Department regarding implementation of the outstanding recommendations observations contained in various paragraphs of the 26th Report of the Committee for the year 1992-9
-£ 12.	29th August, 1995	ور	(i) The Committee scrutinised the rep
	చి చింది. కార్ల యా కారా కార్ కి.ంచి:		ding the implementation of the out standing recommendations/obsrvation contained in paragraphs No. 24 of the 21st Report of the Committee for they year 1988-89, relating to
_1° -		°	iourism Department.
		م م	(ii) The Committee scrutinised Govern- ment replies regarding implemen- tation of outstanding recommen- dations/observations contained in various paragraphs of the 18th Re- port of the Committee for the year 1985-86 relating to the Industries Department.
	4th September, 1996	5 6	(i) Papers placed before the Committee.
13.	<u>.</u> ., J		(ii) The Committee oraly examined the
2、42 1911年 1911年 1月 1911年 1月	441 September, 1996	14	ment reply in respect of implemen- tations of the outstanding recommen-

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		(iii) The Committee oraly examined the representatives of Tourism Depart- ment regarding implementation of recommendations/observations con- tained in paragraphs No. 24 of the 21st Report of the Committee for the year 1988-89 relating to the Tourism Department.
14. 11th September, 1996	7	(i) Papers placed before the Committee.
		(ii) The Committee oraly examined the representatives of Agriculture De- partment regarding non-supply of Budget Material on the Budget Esti- mates for the year 1996-97 of the Agriculture Department.
с. С. Т. С. П А	•	 (iii) The Committee oraly examined the representatives of the Industries Department regarding implementations of the outstanding recommendations/ observations contained in Paras No. 14 & 28 of the 18th Report of the Committee for the year 1985-86 of the Industries Department.
15, 16th September, ² 1996	8 - -	The Committee oraly examined the rep- resentatives of Forest Department re- garding implementation of the outstan- ding recommendations/observations - con- tained in various paragraphs of the 24th Report of the Committee for the year 1991-92 relating to the Forest Depart- ment.
16 25th September, 1996	7	(i) Papers placed before the Committee.
		 (ii) The Committee scrutinised the Bud get Material for the year 1996-97 relating to the Agriculture Depart- ment and framed questionnaire thereon. The Committee also desi- red the Material of Horticulture Department to frame the question- naire thereon also
17. Srd October, 1996	8	(i) Papers placed before the Committee
	- - - •	(ii) The Committee oraly examined the representatives of Mines & Geology Department regarding non-supply of the Budget Estimates for the year 1996-97 of the Mines & Geology Department
18 911 Östober, 1996 -	4 r -	The Committee oraly examined the rep resentatives of Home Department regar ding non-supply of the Budget Materia for the year 1996-97 of the Home De partment.

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	tober, 1996	9	(i) Papers placed before the Committee
÷1	-		(ii) The Committee oraly examined
			representatives of Town & Cour Planning Department, regarding imp
í.	ia T		mentation of the outstanding ob vation contained in paragraphs
			27 of the 20th Report of the G
			mittee for the year 1987-88 relate to the Town & Country Plant
			Department.
20 23rd O	ctober, 1996	8	(i) Papers placed before the Committe
٤. د		•	(ii) The Committee postponed the
• •:		-	Examination of P.W. (Public Head Department regarding implementation
-		÷	of the outstanding recommendation observations contained in var
	. ;		paragraphs of the 28th Report the Committee for the year 199
			of the P.W. Public Health)
			partment
-	÷ *	- .	(iii) The Committee decided to un , take an On the Spot Study t
	-		of various sick-units of Indus
T ,			Units in the State.
21 30th O	Ictober, 1996	9	(i) Papers placed before the Committee.
н. 1. д	r *		(ii) The Committee oraty examined representatives of the Town
		•	Country Planning Deptt. regain
2			recommendations/observations cont in paragraphs No. 27th of
	*	-	20th Report of the Committee the year 1987-88 relating to the T
			& Country Planning Departmen
 1 4	. *		(iii) The Committee resumed the
 2		2	examination of the representa of Irrigation Department rega
Ĩ.			implementation of the outstat
		- -	recommendations/observations tained in various paragraphs of
		÷	25th Report of the Committee the year 1992-93 relating to
2		-	Irrigation Department
22 6th N 1996	lovember,	7	(i) Papers placed before the Committee
1970	•		(ii) The Committee discussed the regarding Supplementary Esti
		_	for the year 1996-97
- 23 13th	November,	9 -	The Committee passed the Cond
1996			resolution regarding 30 innocent r killing in air-crash between the

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÷			aircrafts in the evening of 12th Novem- ber, 1996 near Charkhi Dadri (Distt Bhiwani).
2,4	21st November,	9	The Committee decided to undertake
	1996	- - 	the study tour to the States of Gujrat, Karnatka and Kerla with effect from J8th December to 31st December, 1996
25,	27th November, 1995	9´	The Committee drafted and finalised the questionnaire on the Budget material for 1996-97 relating to the Horticulture Department.
26`	2nd Decëmber, 1996	9 ⁻	(i) Papers placed before the Committee.
י יי ח			 (ii) The Committee drafted and finalised the questionnaire on the Budget ma- terial for 1996-97 relating to the Horticulture Department.
27	11 th December 1996	7 . a	The Committee oraly examined the rep- resentatives of the PW. (Public Health) Department in respect of various para- graphs contained in regarding implemen- tation of recommendations/observations contained in various paragraphs of 28th report of the Committee for the year 1995-96 of the P.W. (Public Health).
28.	18th December, 1996	6	The Committee informaly discssed the matter/arrangements made in respect of study tour of the Committee to other States & prepared the questionnaire to discuss the matters of common interest with the sister Committee Gujrat Lagis- lative Assembly.
2 9. 1 a.	19th December, 1996	5 	The Committee discussed the matters of common interest with the concerned officers of the Committee on Estimates of Gujrat Legislative Assembly as the Committee of that Assembly could not be held due to their pre-occupice arran- gements, Chairman of E.C. of Haryana paid thanks on behalf of members of the Committee in regard to their wel- come and arrangements of stay made for the Committee.
			The Committee decided to proceed to Dwarka Ji from Ahmedabad.
0.		5 00-0	The Committee held informal discussion in regard to hold meeting with the sis- ters Committee of Karnataka and Kerla and also framed the guestionnaire in that regard.

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	1 2	3	5 4
	31. 24th December,	· · 5	First of all the Chairman Committee on Estimates of Karnataka Legislativ As-
,	1996		sembly on behalf of their members wel- comed the Committee on Estimates of Haryana Vidhan Sabha for having visit of the r State.
		-	thereafter Both the Committees, discussed
F		• 2 ⁷ • • • • •	the matter of common interest and also in regard to internal working Rules of both the Committees.
	- الله و ² الله الم الم الم الم الم الم الم		In the end Chairman of our Committee paid thanks for making all the neces- sary arrangements and also invited them to pay a visit to the State of Haryana.
	32. 26th December,	5	Chairman and members of the Commit-
	1996		tee on Estimates of Kornataka Legisla- tive Assembly welcome out Committee on Estimates and paid thanks to visit their State and held discussion on the - matter of common interest and also in
S	atur ing ang	<u>م</u>	regard of internal working rules of both the committee,
_		1	The Chairman also invited to their Committee to pay a visit to the state of Haryana.
	33. 29th December, 1996	≁ 5	The Committee held its own meeting at the Rest House of Kanyakumari and reviewed the proceedings of meeting held with the sister Committee at Bang-
`	•		lore and Thiruvanthapuram.
•	34, 31 st December, 1995	7	The Committee held its meeting at Haryana Bhawan, New Delhi and con- firmed the proceedings of the meetings of the Committee held at Chandigarh.
	35. 3rd January, 1997	4	The Committee securitnised the Budget Material of Mines & Geology Depart- ment and also partly scrutinised the material of Health Department.
1	36. 9th January, 1997	- 8	(i) The Committee oraly examined the representatives of Public Health Department.
	n an	77 ¹ 74 24 1	(ii) Proceeding of meetings of Commttee on Estimates confirmed.
k .	37. 16th January, 1997 -	"''''' 4 " 、 - · · · ·	The Committee oraly examined the rep- resentatives of Health Department in respect of replies to the questonnaire of the Committee on Budget Estimates for the year 1996-97 of Health Department.

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t 	2	3	<u> </u>
38.	22nd January, 1997	5	The Committee orally, examined the rep- resentatives of Health Department in respect of replies to the questionnaire of the Committee on Budget Estimates for the year 1996-97 of Health Depart- ment.
1 9.	29th January, 1997	4. 、	The Commttee drafted and finalised the questionnaire on the Budget material for the year 1996-97 relating to Mines & Geology Department.
40 <u>.</u>	5th February, 1997	7	The Committee orally examined the rep- resentatives of Health Department in respect of replies to the questionaire of the Committee on Budget Estimates for the year 1996-97 of the Health Depart- ment.
41	12th February, 1997	7	The Committee drafted and finalised the questionnaire on the Budget mate- rial for the year 1996-97 relating to Mines & Geology Deptt.
42,	19th February, 1997	7	The Committee scrutinised the replies received from the Govt., regarding the implementation of outstanding recomen- dations/observations contained in various paragraphs of the 25th Report of the Committee for the year 1992-93 relating to the Irrigation Department.
4 <u>3</u> .	25th February, 1997	Ś	The Committee drafted a part of the 29th Report of the Committee for the year 1996-97.
44.	27th February, 1997	5 =	The Committee drafted and finalised of 29th Report of the Committee for the year 1996-97 at Haryana Bhawan New Delhi.
45.	28th February, 1997	5	Do
÷	5th March, 1997	7 	The Committee considered the demands for Supplementary Grants-Supplementary Estimates for the year 1996-97 reltains to various Departments and prepared Report.
47.	26th March, 1997	0 3 Tig− _ 5	The Committee confirmed the proceedings and scrutinised the replies received from various departments.

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Sr. No.	By whom presented	Date of Presentation	Subject
	Chairman	10th Match, 1997	Report of the Committee on Estimates on the Sup- plemenrary Estimates for the year 1995-97.
2 . 1	Chairman	21st March; 1997	29th Report of the Com- mittie on Estimates for the year 1996-97.

Meetings held at places other than Chandigarh.

7. - The details of the meetings of the Committee held at places other than Chandigath are given below :--

Sr . Nö.	Date	Place
1.	18th December, 1996 (Sr. No. 28) New Delhi
2.	19th December, 96 (Sr. No. 29)	Gandhi Nagar (Gujarat)
3.	21st December, 96 (Sr. No. 20)	Dwatka Ji (Gujatét)
4.	24th Detember, 96 (Sr. No. 31)	Babgalore (Karnataka)
5.	26th December, 96 (Sr. No. 32)	Thiruyanthapuram (Kerala)
6.	29th December, 96 (Sr. No. 33)	Kanyakumati
7.	31st December, 96 (Sr. No. 34)	-New Delhi

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

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Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

The Committee on the welfare of Scheduled Castes and Scheduled Tribes for the year 1996-97 was constituted as a result of the motion passed by the Haryana Vidhan Sabha in its sitting held on 24th May, 1996 authorising the Hon'ble Speaker to nominate the Members of the Committee. Ch. Narain Singh, M,L,A was oppointed as a chairman of the Committee by the Hon'ble Speaker on 24th May, 1996.

The names of the Members of the Committee and number of meetings, attended by each of them out of the total number of 36 meetings (this number included one meeting when business could not be transacted for want of quorum) held during the period under review are given below :---

Sr. No.	Name of Member		Number of me attended _	etings
*1.	Ch. Narain Singh		: 7 : '	
**2.	Shri. Kapoor Chand		. 9	
***3	Shri Krishan Pal Gujjar	~ `	⁻ 27 [']	
****4.	. Shri Ram Sarup Bajigar		24	
. 5.	Shri Bhagi Ram		π 34	•
6.	Shri Banta Ram Balmiki	•		•
s. 7.	Shri Azad Mohd.	÷ .	17 4	• -
8.	Shri Nafe Singh Balmiki	- a - a	· . 34	-
9.	Shri Bhim Sain Mehta	+	28	
10.	Smt. Kartar Devi	T e a	-26	• 7
******11.	- Shri Jagdish Nayyar		1	*
*****12.:	Shri Dev Raj Diwan	, ÷ •.	~ 2 ··.`	-

*Ch Narain Singh, M. L.A. resigned from the Chairmanship and Membership of the Committee w.e.f. 11-8-1996 on his appointment as Minister. ,1

**Stiri Kapoor Chand, M.L.A. nominated as Member to serve on the Committee w.e.f. 6-9-1996 and appointed its Chairman.

***Shri Krishan Pal Gujjar, M.L.A. resigned from the Membership of the Committee w.e.f. 14th January, 1997 on his appointment as Minister.

****Shri Ram Sarup Bajigar, M.L.A. resigned from the Membership of the Committee w.e.f. 14th Januar y, 1997 on his appointment as State Minister.

^{*****}Shri Jagdish Nayar and Shri Dev Raj Diwan, M.L.A. nominated as Member of the Committee with effect from 29th January, 1997 for the remaining period of the year 1996-97.

..... Meeting held on and Business . Transacted ...

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Sr. No.	Date of Meeting	Number of Member present	Business transacted
1	2	3	- 4
1.	24th June, 1996	8	Welcome address to the Committee by the Secretary Haryana Vidhan Sabha.
2.	2nd July, 1996	9	(i) Consideration of the papers placed before the Committee.
	•	-	(ii) The Committee selected five depart- ments/Autonomus Bodies for exami- nations in respect of reservation/ representation of Scheduled Castes and Scheduled Tribes.
- 3.	9th July, 1996	9	(i) Consideration of the papers placed before the Committee.
		-	(ii) Oral examination of the represen- tatives of the Cooperation Depart- ment in respect of non-supply of material regarding implementations of recommendations/observations as con- tained in the 21st Report of the Committee conserning the Coopera- tion department.
25 1 25 1 25 25 1 25 25 25 25 25 25 25 25 25 25 25 25 25	 	, .	(iii) Oral examination of the represen- tatives of the Education Department for non-supply of replies of the the Government in regarding to the implementations of outstanding re- commendations of the Committee contained in its 21st Report regar- ding the Education Department.
. 4 .	< <u>+</u>	8	(i) Scrut ny of the material received from the Cooperation Department in respect of implementations of recommendations/observations as con- tained in the 21st Report of the Committee concerning the Coope- ration Department.
		- - - - - - - - - - - - - - - - - - -	implementation of recommendations/

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5.	23rd July, 1996	8	(i) Consideration of the papers placed before the Committee.
· ~	-		 (ii) Oral examination of the represention bepari- tatives of the Cooperation bepari- ment in respect of material regarding implementation of recommendations/ observations as contained in the 21st Report of the Committee con- cerning the Co-operation Depart- ment.
	• •		(iii) Oral examination of the representz- tives of the Local Bodies in respect of non-supply of material regarding implementations/observations as con- tained in the 21st Report of the Committee concerning the Local Bodies Department.
6.	30th July, 1996	я	(i) Consideration of the papers placed before the Committee,
-	ан 10-		(ii) Oral examination of the representa- tives of the Cooperation department with the regard to the implementa- tion of recommendations/observations as contained in its 21st Report re- garding to the Haryana State Coope- rative Supply and Marketing Fede- ration.
7.	6th August, 1995	- 7	(i) Considuration of the papers placed before the Committee.
	• • • •	· . •	(ii) Scrutiny of the material received from the Government in respect of implementation of recommendations/ observations as contained in the 21st Report of the Committee con- cerning the Labour Department.
3 _ 		·	(iii) Oral examination of the representa- tives of the Transport Department in tespect of non-supply of material regarding contained in the 21st Re- port of the Committee concerning the Transport Department.
·		<u></u>	(iv) Oral examination of the representa- tives of Education Department in respect of recommendations/observa- tions as contained in the 21st Report of the Committee.
8.	13th Aug.1st, 1996	7 -	(i) Oral examination of the representa- tives of the Labour Department in respect of implementation of recom- mendations/observations as contained in the 21st Report of the Committee concerning the Labour Department.

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1.K/1 .	9, 20	th August, 1996	б	(i) Scrutiny of the material received from the Commissioner & Secretary to Govt. Haryana, P.W.D. (B&R) in respect of implementation of re- commendations/observations of the Committee conta ned in the 21 st Report of the Committee.
7		~	Ŧ	(ii) Oral examination of the representa- tives of the Home Department (Police) in respect of non-supply of material regarding implementation of recommendations/observations as con- tained in the 21st Report of the Committee concerning the Home Department.
	,		: :	(iii) Oral examination of the representa- tives of the Power Department in respect of implementation of recom- mendations/observations as contained in the 21st Report of the Committee concerning the Haryana State Elec- tricity Board.
	10. 27	th August, 1996	б.	(i) Scrutiny of the material received from the Home Department in res- pect of implementation of recommen- dations/observations as contained in the 21st Report of the Committee concerning the Police Department.
tr.	27 2 2 2 2 2 2 3 3 3 3 3 3 3 3 3 3 3 3 3	• -	:• U	(ii) Oral examination of the representa- tives of the Public Works (B&R) Department in respect of implemen- tation of recommendations/observa- tions contained in the 21st Report of the Committee concerning the Public Works (B&R) Department.
	11. 3rd 19	d September. 96	8	(i) Consideration of the papers placed before the Committee.
	••	α <u>ν</u> Για 1947 - Α. Γ. Γ. Γ. Γ.	م ہ م ہ م ہ	(ii) Oral examination of the representa- tives of the Home Department in respect of implementation of recom- mendations/observations as contained in the 21st Report of the Com- mittee concerning the Police Depart- ment.
۲ ۱ ۲	ي 42. م10 مبر 19 م	th September,		(i) Scrutiny of the material received from the Financial Commissioner & Secretary to Govt., Haryana, Local Government Department in respect of implementation of recommendations/ observations as contained in the 21st Report of the Committee con- cerning the Local Bodies Depart- ment.

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1 2	3	4° 2° 1
13. 17th September, 1996	7	Scrutiny of the replies received from the Transport Department in respect of implementation of recommendations/ob- servations as contained in the 21st Re- port of the Committee Concerning the Transport Department.
14. 24th September, 1996	6	(i) Consideration of the papers placed before the Committee.
	•	(ii) Scrutiny of the material received from the Welfare of Scheduled Cas- tes and Backward Classes Depart- ment in respect of implementations of recommendations/observations as contained in the 21st Report of the Committee concerning the General recommendations.
15. 1st October, 1996	. 8	(i) Consideration of the papers placed before the Committee
		(ii) The Committee scrutinised the mate- rial received from the Town & Country Planning Department in respect of implementation of 'recom- mendations/observations as contained in the 21st Report of the Committee concerning the (HUDA).
16. 8th October, 1996	6 <u>.</u>	The Committee resume the scrutiny of the material received from the Trans- port Department in respect of implemen- tation of recommendations/observations as contained in the 21st Report of the Committee concerning the Transport Department.
17. 15th October, 1996	7 -	(i) The Committee resume the scrutiny of naterial received from the Com- missioner & Secretary to Govt, Haryana, Local Bodies Department in respect of implementation of re- commendations/observations as con- tained in the 21st Report of the Committee concerning the Local Bo- dies Department.
		(ii) The Committee also scrutinised the material received from the Commis- sioner & Secretary to Govt., Haryana vide letter No. 6/2/04-94, TCP dated 7-10-96 in respect of representation of Scheduled Castes persons in the (HUDA) and framed questionnaire thereon.
18, 22nd October, 1996	9	(i) Consideration of the papers placed before the Committee.

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•	· · · · · · · · · · · · · · · · · · ·		 (ii) Oral examination of the representa- tives of the Environment Depart- ment/Water Pollution Control Board. Haryana, with regard to non-supply of replies in respect of out-standing recommendations/observations as con- tained in the 21st Report of the Committee regarding to Water D line Control Poetd
	19. 29th October, 1	996 8	Pollution Control Board. (i) Consideration of the papers place before the Committee.
		- - -	 (ii) The Committee resume the Scrutin of the material received from the Commissioner Secretary to Govt. Haryana, Town & Country Plannin Department in respect of the imple mentation of recommendations/obset vations as contained in the 21s Report of the Committee concernin the Haryana Urban Developmen Authority.
	20. 5th November, 1996	6	(i) Consideration of the papers place before the Committee.
		ی۔ بر ایک بر ایک بر ایک بر ایک	 (ii) Oral examination of the representatives of the industrial Training of Votational Education Department is respect of non-supply of materia regarding implementation of recommendations/observations: "as contained in the 21st Report of the Committee concerning the industrial Training Vocation Education Department."
	21. 12th November 1996	r, 6	(i) Consideration of the papers place before the Committee.
			 (ii) The Committee scrutinised the matrial received from the Financi Commissioner & Secretary to Gov Haryana, industrial Taining & Vicational Education Department respect of implementation of record mendations/observations as containing in the 1st Report concerning the said Department.
-	22. 27th Novembe 1996	مرم من مر الله الروا م الروا ال	The Committee scrutinised the repli- received from the Government in regations to the implementations of recommend tions/observations as contained in the 21st Report of the Committee conce ning the Haryana State Board for P vention and Control of Water Pollution.
	23: 3rd December 1996	. 8	of Oral examination of the representation

1 2	3	4
3		of implementation of recommendations/ observations as contained in the 21st Report of the Committee concerning the Transport Department.
24. 10th December. 1996	6	(i) Consderation of the papers placed before the Committee.
·	_` -	(ii) Postponement of oral examination of the representatives of the Local Bodies Department.
5. 17th December,	8	(i) Consideration of the papers placed before the Committee.
	•	 (ii) The Committee Scrutinised the revised/additional material received from the Commissioner and Secretary to Govt., Haryana, Local Government Department in respect of implementations of recommendations/observations as contained in the 21st Report concerning the said Department.
26. 24th December, 1996	6 -	The Committee could not hold its mee- ting with the visiting sister Committee of West Bengal Legislative Assembly due to not arrival the Committee.
7. 31st December. 1996	ē	The Committee resumes the scrutiny of the revised/additional material received from the Commissioner & Secretary to Govt. Haryana, Local Govt Depart- ment in respect of implementation of recommendations/observations. as con- tained in the 21st Réport of the Côm- mittee concerning the said Départment.
28. 7th January, 1997.	8 -	 (i) Consideration of the papers placed before the Committee.
	-	(ii) Cancellation of the oral examination of the representatives of the Indus- trial Training & Vocational Educa- tion Department.
29. 14th January, 1997	. <u>2</u>	The meeting was adjourned for want of quorum and no business was transacted.
0. Žist January, 1997	6	(i) Consideration of the papers placed before the Committee.
	 	(ii) The Committee decided to undertake the study tour to the states of Maharashtra and Andhra Predesh from 18th February, 1997.

	 1	2	3	4
	31. 28 199	th January, 97	- 6	Oral examination of the representatives of Local Government in respect of im- plemantation of recommendations/obser- vations as contained in the 21st Report of the Committee concerning the Local Government Department.
٢	32. 4ti 19. -	n February, 97	5 	Oral -examination of the representatives of the Town & Country Planning De- partment in respect of the material re- gerding implementation of recommenda- tions/observations as contained in the 21st Report of the Committee concer- ning the Haryana Urban Development Authority.
	33. 12 19	th February, 97	2	The meeting was adjourned for want of quorum and no business was transacted.
	34. 1	ith February,	5 -	(i) Consideration of the papers placed before the Committee.
Č,		· .		(ii) Oral. examination of the representa- tives of the Indust ial Traning & Vocational Education Department in espect of material regarding imple- mentation of recommendations/obser- vations as contained in the 21st Re- pot of the Committee concerning the said Department.
	35. 25 19	ith:Feb.uary, 97	7	Drafting and-finalisstion of the Report of the Committee.
	36. 27	th Ma.ch, 1997	8	(i) Consideration of the parers placed before the Committee.
1				(ii) The Committee scrutiuised the addi- tional information eccived from the Education Department.
			. Rej	port-Presented
	year	The Committee 1996-97 to the	e presci House on	ted its Twenty second Report for the 21st March, 1977.
4	in _t t	A report of te Haryana Vic.	the proce	edings of the Committee has been kept
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COMMITTEE ON GOVERNMENT ASSURANCES

The Committee on Government Assurances for the year 1995-97 consisting of nine Members and two special Invites was no minated by the Hon Speaker, Haryana Vidhan Sabha on 6th June, 1995. Shri Dhir Pal Singh, M.L.A. a member of the Committee was appointed as Chairman of the Committee.

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The names of the Members of the Committee and number of meetings attended by each of them, out of the total number of 46 meetings (this number included five meetings in which business was not transacted for want of quorum) held during the period under review are given below ----

Sr. Name of Member No	Number of Meetings atten ded
1. Shri Dhir Pal Singh	42
2. Shri Subhash Chand	31
3. Shri Sat Narain Lather	34
*4. Shri Shri Jagdish Yadav	32
5. Shri Jagdish Nayar	20
6. Shri Bijender Singh	35
**7: Shri Charan Dass	+. 37 ⁻
8. Shri Chander Mohan	nil
9. Shri Anand Kumar Sharma	33
***10. Shri Relu Ram	1
***11. Shri Somyir Singh	nil
***12. Shri Anil Vij	3
Special Inviteges	
1. Shri Nafe Singh Rathee	6 z e 42
2. Shri Ram Bhajan Aggarwal	23

•Shri Subhash Chand, M.L.A. and Jagdish Yadav, M.L.A. resigned from the membership of the Committee w.e.f. 14th January, 1997 on the appointment as Minister of State.

**Shri Charan Dass, M.L.A. resigned from the 'membership of the Committee w.e.f. 14th January, 1997 on his appointment as Minister.

***Sarv Shri Relu Ram, M.L.A., Somvir Singh, M.L.A. and Anil Vii, M.L.A. were noninated to serve on the Committee w.e.f. 20th January, 1997.

MEETINGS HELD AND BUSINESS TRANSACTED

Sr. Date of meeting No.	Number of Members including special invite present	Business transacted
1 2	3.	<u> </u>
1, 11th June, 1996	8	The Scope and function of the Com- mittee were explained.
2. 17th June, 1996	9 , ,	Sciutiny of statement of assurances given given by Ministerson the floor of the House during the budget session held in the month of March, 1995.
3. 24th June, 1996	9	Do
4. 1st July, 1996	' 10 [†] :	Do
¹ 5. 8th July, 1996	و ،	Do
6. 15th July, 1996	. 9	Do
7. 22nd July, 1996	9	Do Tester (C
8, 29th July, 1996	10	Do Do
9. 5th July, 1996	-9	Do Do
¹ 10. 12th August, 1996.		", Scrutiny of the replies received from the various Government Departments in respect of implementation of the out- standing Assurances "contained in the 27th Report.
11. 20th August, 1996	8	Do
12. · 26th August, 1996-	10	(i) Scrutiny of the replies received from the various Government Departments in respect of implementation of the outstanding Assurances contained in its 27th Report.
	101 S	(ii) The Committee decided to hold its next meetings on 12th & 13th Sep- tember, 1996 at Haryana (Bhawan, New Delhi, st
13. 4th September, 1996	6 8	(i) Consideration of communication re- ceived from the Financial Commis- calor & Secretary to Govt., Haryana Finance Department.

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· · · ·		
1 2 3	4	
	و المحمد من 	
Na arafin - Minat	(ii) Oral examination of the represen- tatives of the Cooperation Depart- ment in regard to the implementation of outstanding Assurances contained in its 27th Report.	ب
14. 10th September 1996 7	Scrutiny of the replies received from the various Government Departments in respect of implementation of the outstanding Assurances contained in its 27th Report.	1
15 12th Sentember. 9	Do	
15. 12th September, 9 1996 (New Delhi)	· · · ·	
16. 13th September, 1996 9	2. Do	
(New Delhi)	· · · · · · · · · · · · · · · · · · ·	
17. 16th September, 1996 10	(i) Consideration of communication re- ceived from the Chief Secretary to Government, Haryana.	
 -	(ii) Scrutiny of the replies received from the various Government Departments in respect of implementation of the outstanding Assurances contained in its 27th Report.	
18. 24th September, 1995 7	Consideration of the Communication re- ceived from the Joint Secretary to Govern- ment, Haryana Cooperation Department expressing inability of the Commissioner * Secretary to Government, Haryana, Coopera- tion Department to attend the meeting, Committee noted its contents and acceded to the request and decided to postponed the oral examination.	5
* 19. 30th September, 1996 8	(i) Scratiny of the replies received from the various Government Departments in respect of implementation of the outstanding Assurances contained in its 27th Report.	*
	(ii) Approval of the Statement of the Assurances given by the Ministers on the floor of the House during th Session held in the month of May 1996.	-
ار با میکند. ۲۰ و با در میکند. ۲۰ و	Approval of the statement of the Assu- rances given by the Ministers on the floor of the House during the Session held in the month of Pebruary and March, 1996	-
້າງ 21. ໄປໄປ O ສວຽລາ, ເອົາວິ່ງ ີ່ ສະ	Oral examination of the representatives of the Transport Department in respect of the implementation of the outstanding. Assa- rances contained in its 27th Report.	¢.

1	2	.3	4
22.	23rd October, 1996	8	 (i) Informal discussion in regard to the spot inspection of various Industries of Panipat, Sonepat, Faridabad, Dharuhera, Bahadurgarh and Bhiwani.
: •			 (ii) On-the-spot inspection of Modern Dairy, Karnal, Liberty Shoes, Karnal, Dhillon Cold Drinks, Panipat and National Fertilizers Ltd., Panipat.
23,	24th October, 1996 (Panipat)	.6	(i) Informal discussion in regard to the spot inspection of Pollution Contro devices installed in various Industries.
	:		(ii) On-the-Spot inspection of Therma Power Plant Panipat Nestle India Ltd. Samalkha Atlas Cycle, Sonepa Bharat Leather Manufacturers Sonepa Escort Tractor Faridabad.
24.	25th Óctober, 1996 (Faridabad)	n	(i) Informal discussion in regard to the on the spot inspection of the Pollu- tion Control Devices installed in various Industries of Dharuhera Bahadurgarh & Bhiwani.
		•	 (ii) On-the-Spot inspection of Hero Hond Motor Cycle Dharuhera Ajant Polyster, Bahadurgarh Parle Biscu Ltd. Bahadurgarh Bhiwani Textil Mills Bhiwani. The Technologica Institute of Textile Science Bhiwan
- 25	26th October, 1996 (Bhiwani)	7 	Informal discussion of the on-the-sport in pection made by the Committee in regar to the Pollution caused, due to the Indu tries.
- 26	28th October, 1996	9	Approval of the statement of Assurance given by the Ministers on the floor of the House during the Budget Session, 1996.
27	4th November, 1995	Ŷ	(i) Approval of the Assurances given the Minister on the floor of the t House d ring the Budget Sessio 1996.
ية عي مو	م بر بری انجو م ^{بر} بر ه ج بر د	4 5 **	(ii) Consideration of communication (iii) Consideration of communication (iii) ceived from the Financial Communication (iii) sioner & Secretary to Govt., Haryan Revenue Department.
≙Q.	3. 13th November, 1996	ະ •9 ະ:	Approval of the Assurances given by t Ministers on the floor of the House duri the budget Session 1996
	9. 27th November 1996	9	6) Do -
			(ii) The Committee decided to undert the study tour to the state of Ta

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<u> </u>			na an ana amin'ny sora amin'ny so
		• • •	Nadu Kerala & Kamataka we f.
	r (13th December 1996.
••	• ÷.	4	(i) The Committee also decided to hold
_	F		its next meeting on 3rd & 4th
		÷	December 1996 at Haryana Bhawan New Delhi.
· ·•			trew Denn.
30,	2nd December, 19	96 9	Scrutiny of the replies received from various
	2.	÷,,	Government Departments in respect of the implementation of the outstanding Assu-
5	. · ·		rances as contained in its 27th Report.
21	and Desember 100		
	3rd December 199 (New Delhi)	, or	Do
32.	4th December 199	96 9	Do
	(Néw Delhi)	•	
33.	9th December 19	96 7	(b) The Committee Is to be a set
		··· ·	 (i) The Committee decided to andertake the study tour to the States of Tamil
		10	Nadu, Karnataka and Goas wet
	*a		31 st December 1996.
	• •	· ·	(ii) Scrutiny of the replies received from
2-	ο Γ΄ ε'	_ 45 T	various Government Departments in
• • •			respect of the implementation of the outstanding assurances as contained
	· · ·	1	in the 27th Report.
•	1 5 1 . 1 .	·~ - ·	(iii) Confirmation of Proceedings.
34.	17th December 19	96 . 9	. (i) Consideration of communication re-
-			ceived from the Goa Legislative As-
	1 4 C 12	7	sembly in regard to the visit of the Committee.
·, _			(ii) Scrutiny of the replies received from
		÷	a uno various Government Departmente
		2	in regard to the implementation of outstanding Assurances as contained
j.	1. · · 4.		in its 27th Report.
35."	23rd December 19	196	_
			Do
30.	30th December 19	996 8	Framing of the questionnaire to be dis-
			cossed with the sister Committees of Tamil-Nadu Karnataka and Goa Legislative
	ن ب ^ر میں د د جائی		Assembly during the visit of these States.
37. ,	31st December, 19	96 3	No business ws transacted and the Com-
С	(New Delhi)	- 	mittee could not proceed own to uri2for
	-	a	
38.	6th January 1997	6	(i) Scrutiny of ceples received from the
	- 1		Vallous "Crittermant: Departments -
		•	
2.7	ಗ್ ಟ್ರೈಟ್ ಶ್ ೧೪೭೭ ರೇಗ್ರಾ		respect of implementation of out- standing Assurances as contained in

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	د مستدر ۲ م م ۶ م ۲	(ii) Approval of the Assuraces given by the Minsters on the roor of the House during Budget Session 1995.
39.1 14th January, 199	7 + 5, 2012 - 2012	Consideration of communication received from the Commissioner & Secretary to Government, Haryana, Cooperation Depart ment expressing her ability to attend the meeting, the Committee acceded the request
, •.		and decided to postponed the oral examina- tion of the Department.
40. 20th January, 199	7 3	No business was transacted for want of quorum.
41. 28th February, 19	97 2 -	Do
42. 4th February, 199	- 17. 2	Do
43. 10th February 19	1 .	Do
44. 18th February, 19	997 5	(i) Consideration of communication received from the Member Technica (G&P), H.S.E.B.
• • •		(ii) Scrutiny of the replies received from the various Government Department in respect of the implementation o outstanding Assurances as contained
45. 25th February, 1	997 4	in its 27th Report. The Committee drafted and finalised it 28th Report for the year 1996-97.
46. 28th March, 199	7 3	en <mark>La</mark> re de
The Commit		tion of the Report its 28th Report for the year 1996-97 to
the House on 21s	it March, 199	
·	_	aces other than Chandigarh
detailed given be	ite held its : low:—	meetings outside Chandigarh as [pe
_	wan. New De	thi - 12th & 13th September, 1996
1. Haryana Bha (Sr, No. 15,	16, 31, 32 an	d 37) 3rd & 4th & 31st December, 1996
(Sr, No: 15,	16, 31, 32 an	24th October, 1996
(Sr, No: 15,	16, 31, 32 an	1990

COMMITTEE ON SUBORDINATE LEGISLATION- -

The Committee, consisting of eight members of the Haryana Vidhan Sabha including the Advocate General and two Special Invitees was nominated by the Hon'ble Speaker on the 6th June, 1996 and was notified in the official Gazette vide Notification No. HVS-LA (Sub-Leg)-1/1996-97/33, dated the 6th June, 1996.

Shri Ganeshi Lal was appointed as the Chairman of the Committee by the Hon'ble Speaker.

The Committee held 40 meetings during the period under review.

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Sr. No.	Name of Member	¢ 1	Number of meet i	•
<u>-</u>		<u> </u>		ŗ.,
* 1.	Shri Ganeshi Lal	÷	6.	. •
**2.	Shri Ram Bhajan Aggarwal		- 18	
3.	Shri Ram Bhaj	•	20	
4 . ⁻	Shri Harsh Kumar		17	
5.	Shri Narender Sharma		14	
6.	Shri Jaswinder Singh		25	
7.	Shri Balwant Singh Maina 🗅		40	•
8.	Shri Dharambir Gauba 🕥	2	<u>25</u>	
- 9 .	Advocate General	···· •· ··· ···		
Special	Invitees			
1	Shri Satvinder Singh	,	34	
2.	Shri Relu Ram	÷ • •	<u>,</u> ` <u>2</u> 2	

*Shri Ganeshi Lal, M.L.A. resigned from the Chāirmanship and membership of the Committee with effect from 11th August, 1996 on his appointment as Minister vide Notification No. HVS—LA (Sub-Leg) 1/96-97/40 dated the 13th August, 1996.

**Shri Ram Bhajan Aggarwal, M.L.A., was nominated as Member and Chairman of the Committee by the Speaker with effect from 23rd August, 1996 vide Notification No. HVS-LA (Sub-Leg)-1/96-97/43, dated the 23rd August, 1996 in the vacancy caused by the resignation of Shri Ganeshi Lal for the remaining period of the year 1996-97.

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	RULES \$	CRUTINISED
	The Committee scrutinised t	he following Rules :
u.¶a	1. The Haryana Maternity. Maternity Benefit Act, 1961.	Benefit Rules, 1967 framed under the
	2. The Bended Labour System under the Bonded Labour System	estem (Abolition) Rules, 1976 framed m (Abolition) Act, 1976.
ţ	3. The Punjab Shops and 1958 framed under the Punjab S Act, 1958.	Commercial Establishments Rules, hops and Commercial Establishments
	ment Charges, Eviction, Assess	ryana (Disposal of Property, Better- ment of Damages and, Manner of ler the Haryana Housing Board Act,
	- Juvenile Justice Act, 1986 (Cen	Justice Rules, 1988 framed ur der the tral Act No. 53 of 1986). nd Business Transacted
Ś	The dates of the meeting	s, the number of Members/Special s transacted at each meeting are given
ē	Sr. Date of Meeting Number of No. Date of Meeting Members/ Special invitees present	Business Transacted
	- 1 2 3	4
•	1. 24th June, 1996 6	(i) Welcome address by the Secretary, Haryana Vidhan Sabha.
		(ii) Discussion on the scope and func- tions of the Committee.
	2. 1st July, 1996. 7	(i) Selection of Rules for Scrutiny,
~		(ii) Papers placed before the Committee,
1	3. 8th July, 1996 8	(i) Scrutiny of Haryana Maternity Bene- fit Rules, 1967.
		(ii) Papers placed before the - Committee.
t. i	4. 15th Jûly, 1996 7	(i) Resumption of scrutiny of the Haryana Maternity Benefit Rules, 1967, framed under the Maternity Benefit Act, 1961,
		(ii) Paprs placed before the Committee,

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	· · · · · · · · · · · · · · · · · · ·		7 1 1 1
1	2	3	4
- 4. 22 0	ıd July, 1996	.8	(i) Scrutiny of the Bonded Labour System (Abolition) Rules, 1976 framed ander the Bonded Labour (Abolition) Act, 1976.
		۰ ۲ ۲	(ii) The Committee decided to undertake its study tour to the States of West Bengal, Sikkim and Union Territory of Andaman & Nicobar Islands, from 19-8-1996 to 31-8-1996.
į i	<u>.</u>	-	(iii) Papers placed before the Committee.
6. 29 t	h July, 1996	· · 9]	(i) Scrutiny of the Punjab Shops and Commercial Establishments Rules, 1958 framed under the Punjab Shops and Commercial Establishments Act, 1958.
, * * * * * * * * * * * * * * * * * * *	-	· · · ·	 (ii) The Committee reviewed its, carlier study tour which was to commence from 19-8-1996 to 31-8-1996 and after a detailed discussion decided to undertake the study tour to the
		• • •	States of West Bengal, Sikkin and Union Territory of Andaman & Nicobar Islands from 26-8-96 to 7-9-96 and also decided to hold its own meeting at Darjeeling on 4-9-26.
7, 6th	August, 1995	.7	(i) Resumption of scrutiny of the Punjah Shops and Commercial Establishments Rules, 1958 framed under the Punjab Shops and Commercial Establishments Act, 1958.
84 44 744	ан тара стан ст. т. К		(ii) Papers placed before the Committee.
	h August, 1996	• • • • • • • • • • • • • • • • • • •	Resumption of scrutiny of the Panjab Shops and Commercial Establishments Rules, 1958 framed under the Punjab Shops and Commercial Establishments Act, 1958.
9, 19th	August, 1996	9	(i) Resumption of scrutiny of the Punjab
ر دی تر سری (دی تر سری	-		Shops and Commercial Establishments Rules, 1958 framed under the Punjab Shops and Commercial Establishments Act, 1958.
		یر ر در ۲	(ii) Papers placed before the Committee.
10. 26th (Ne	August, 1995 W Delhi)	Fr. Fr. wit	aming of questionnaire for discussion the sister Committees of West Bengel,
11: 27ch	Angust, 1995	7 Dis	scussion with the officers of the West agai Legislative Assembly, Calcutta.
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1	2	2	3	n 	4	2	
	30th August, 1 (Andaman & 1 (at Port Bla	1996 Nicobar	7	Discussion with Department of	the officers Andeman &	of sthe Nicolar	Tertis Island
13.	3rd September (Gangtok)	r, 1996	7	Discussion with Legislative Assen functioning of	ably in res	cect of	2Cnet
14.	4th Septembe (Darjeeling)	r, 1996 – A	7	The Committee held with the Legislative Asser and held with Sikkim Legislat tember, 1996.	nbiy on 27 Speaker an	West th Augus d Secre	Eeng st, 19 etery Brd Se
15.	7th Septembe (New Delhi)	r, 1996	9 	The Committee 1 with the Counce of Andaman &	ellors of P	're desh	n b Coun
16	. 11 th Septem	ter, 1996	6	Resumption of s and Commercial framed under t mercial Establis	Establishme he Punjab (ents, Rule Shops an	es, 19
17.	19th Septent	er, 1996	- 4	Resumption of and Commercial framed under to mercial Act, 195	Estəblishm he Punjab 8.	ents Rule Shops ar	s, 19. 1d Cor
<u>Í8.</u>	27th Septembe	er, 1996	3	Meeting adjourn	ed for wei	nt-of Qu	orum.
	3rd October, 1		3	Meeting adjourn			
	14th October,		3	Meeting adjourn	• .		1 A A
21.	22nd Octoter,	1996	5	Scutiny of the (Disposal of Pr Evicition, Assess Manner of A	Housing I operty, Bet sment of	loard, terment Damag	Harya: Charge es ai
.•		•• ×		Manner of A under the Har 1971.	ppeal) Rule yana Hous	s, 1975 ling Boa	irame rd Ac
17 M	20th Ostabo-	1004	1 965 #			. Mar	
22, 12 12].	29th October,	 0661	, o	Resumption of Board, Haryana Betterment cha Damages and M 1975 framed uno	rges, Evictio Ianner of	n, Assess Appeal)	ment Ruis
्र	• 1 •	•		Board Act, 1971.		larya <u>n</u> a	10 U21
23.	5th Novembe			(i):Scrutiny of Justice	f the Har Rules, 1988 f	yana ramed un	Juven der ti
	- 12 ⁻¹⁴	• 11 • • •		Juvenile Ju			
			$\psi_{1} \psi_{2}^{\dagger}$:	(ii) Confirmatio	on of Proceed	iņgs	r
	- 13th Novemb	er, 1996	4	Resumption of Juvenile Justice the Juvenile Justi	scrutiny of Rules, 1988	the framed	Həryaı und

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1.	2	3	- 4
25.	27th November, 1998 -	4	Resumption of scrutiny of the Haryana Juvenile Justice Rules: 1988 framed under the Juvenile Justice Act, 1986.
25	Ord Dasember, 1996	6	(i) Passing of condolence resolution on the sad demise of Shri' M. Clienna Reddy, Governor of Tamil Nadu.
	•••	~	(ii) Passing of condolence' resolution on the sad demise of 12 persons in Bomb blast at Railway Station, Ambala, Haryana.
27.	10th December, 1996	- 6 [·]	(i) Confirmation of Proceedings.
			(ii) Resumption of scrutiny of the Harvana Juvenile Justice Rules, 1988 framed under the Javenile Justice Act. 1986.
23	17th December, 1996	6	(i) Resumption of scrutiny of the Haryana Juvenite Justice Rules, 1988 framed ander the Javenile Justice Act, 1986.
	`		(ii) Papers placed before the Committee.
29,	-23rd December, 1995 ⁹	- 3	Meetinf adjourned for want of Quorum
-3).	30:h D:::e.nder, 1995 .	6	(i) Resumption of scrutiny of the Haryana, Juvenile Justice Rules, 1988 framed under the Juvenile Justice Act, 1986.
			(ii) Paper placed before the Committee.
31.	7th Januarý, 1997	5	Resumption of scrutiny of the Haryana Juvenile Justice Rules, 1988 framed under the Juvenile Justice Act, 1986.
32.	14th fanuary, 1997 ¹	4	Meeting adjourned for want of Quorum.
33,	21 st January, 1997	2	Meeting adjourned for want of Quorum.
34.	. 28th January, 1997	4 [;]	Resumption of scrutiny of the Haryana Juvenile Justice Rules, 1988 framed under the Javenile Justice Act, 1986.
	4th February, 1997	5	Resumption of scrutiny of the Haryana Juvenile Justice Rules, 1988 framed under the Juvenile Justice Act, ¹ 1986.
÷ 35.	13th Febrairy 1997 - 2	1' S	Misting adjourned for want of Quorum.
۰. 2	18th Febrüatý, 1997	4 .	Discussion on the recommendations/observations made in its 25th Report for, the year 1993-94 in respect of Rules, Byelaws and Regulations made under the Punjab Agricultural Produce Market Act, 1961.

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38. 26th February, 1997	6	(i) Oral examination of the representa tives of the Labour Department i respect of the Haryan ^a Maternit Benefit Rules, 1967 framed under th Maternity Benefit Act, 1961.
	-	 (ii) Oral examination of the representative, of the Labour Department in respective of the Bonded Labour System (Abolition) Rules, 1976 framed under the Bonded Labour System (Abolition Act, 1976.
		(iii) Oral examination of the representativ of the Labour Department in respe- of the Punjab Shops and Commerci Establishments Rules, 1958 fram- under the Punjab Shops and Com- mercial Establishments Act, 1958.
		(iv) Oral examination of the representative of the Housing Department in response of Housing Board, Haryana (Dispo- of Property, Betterment Charge Eviction, Assessment of damages at manner of Appeal) Rules, 197 under the Haryana Housing Board fram Act, 1971.
	-	 (v) Oral examination of the representation of the Social Welfare Department respect of the Haryana Juver Justice Rules, 1988 framed under the Juvenile Justice Act, 1986.
= - · .		(vi) Papers placed before the Committ
39. 27th February, 1997 -	5	 (i) O-al examination of the representation of the Agriculture Department respect of non-supply of replies regard the implementation of recommentions/observations of the Comminas contained in its 19th Report of certaing the Haryana Cold Stor (Licencing and Regulation) on 1979 framed under the Essent Commodities Act, 1955; a)
	÷	 (ii) Oral examination of the representation of the Agriculture Department in peet of industry of replies reding the implementation of recomendations/observations of the Comittee as contained in its 25th Recondering the Regulations' made Junder the Produces Markets 1961.

2		3		4
×	ب ه م م م ۲.		(iii)	Oral examination of the representatives of the Town and Country Planning Department in respect of the non- supply of replies regarding the imple- mentation of recommendations/obser- vations of the Committee as con- tained in its 26th Report concerning the Punjab Scheduled Roads and Controlled Areas Restriction of Un- regulated Development Rules, 1965
1 1 1		•		regulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restric- tion of Unregulated Development Act, 1963,
- Sr: -	· · · ·		(īv)	Oral examination of the representatives of the Transport Department in respect of the non-supply of the
	 	7	• *	replies regarding the implementation of recommendations observations of the Committee as contained in its 27th Report concerning the Haryana Motor Vehicles Rules, 1993 framed under the Haryana Motor Vehicle Act, 1988,
	r t	Ċ,	(9)	Oral examination of the Representa-
		· · · ·	- 	tives of the Development and Pan- chayats Department in respect of the non-supply of the replies regarding the implementations/observations of the Committee as contained in its 27th Report concerning the Haryana Panchayati Raj (Elections) Rules 1994 and Haryana Panchayati Raj Rules, 1995 framed under the Haryana Panchayati Raj Act, 1994.
, = ÷,		Ç	(vi)	The Committee drafted and finalised its 28th Report for the year 1996-97.
			·(viii)	Paper placed before the Committee,
:-			(vīji)	Confirmation of Proceedings.
40, 27th I	March, 1997	- 3	Mee	ting adjourned for want of Quorum,

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Meeting at placees other than Chandigarh

- The Committee undertook an official study tour to the States of West Bengal, Sikkim and Union Territory of Andaman & Nocobar Islands from 26th August, 1996 to 7th September, 1996 with a view to have discussion with its counterparts on matters of common interests and held 6 meetings at different places i.e. New Delhi, Calcutta, Port—Blair, Gangtok, Darleeling and New Delhi, Haryana Bhawan.

Report Presented

The Committee presented to the House its 28th Report for the year 1996-97 on the 19th March, 1997.

Proceedings

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A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

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COMMITTEE OF PRIVILEGES 1996-97.

1. The Committee of Privileges consisting of ten members was nominated by the Speaker on 3rd December, 1996.

Shri Jaswant Singh (Narna und), M. L.A. was appointed by the Speaker as Chairman of the Committee. The names of the Members of the Committee are as under :--

1.	Shri Jaswant Singh (Narnaund) M. L. A.	Chairman
2.	Shri Dhir Pal Singh, M.L.A.	Member
3.	Shri Dharambir, M.L.A	-do
4.	Shri Anil Vij, M.L.A.	—do—
5.	Shri Attar Singh Saini, Minister of State.	do
6.	Shri Dharam Vir Yadav, Minister	do
7.	Smt. Krishna Gablawat, Minister of State.	—do—
8.	Shri Narpender Singh, M.L.A.	—do—
9.	Shri Azad Mohd., M.L.A.	do
10.	Shri Krishan Pal Gurjar, Minister	dò

The Committee held a total number of 6 meetings during the period under review. The names of the members and the number of meetings attended by each of them are shown in the following table :--

S. No. Name of Members	, Number of meetings attended.
1. Shri Jaswant Singh (Narnaund), M.L.A.	4
2. Shri Dhir Pal Singh, M.L.A.	4
3. Shri Dharambir, M.L.A.	5
4. Shri Anil Vij, M.L.A.	5
5. Shri Attar Singh Saini, Minister of State.	б
6: Shri Dharam Vir Yadav, Minister	3
7. Smt. Krishna Gahlawat, Minister of State.	1
8. Shri Narpender Singh, M.L.A.	4
9. Shri Azad Mohd., M.L.A.	1
10. Shri Krishan Pal Gurjar, Minister	2

QUESTION 0	F PRIVILECES PENDING
Jagan Nath, Minister, a of Congress Party, who i lounge in the Vidhan conduct and impartiality Chhattar Singh Chauha against him wilfully and	ceh-of-privileges given-notice of by Shri- gainst Shri Bhajan Lal, M.L.A., Leader made a press statement in the Press lobby/ Sabha casting serious reflection on the of the Chair i.e. Hon'ble Speaker Prof. n and using very derogatory remarks Celiberately with a malicious motive in e dignity of the Chair as published in the -96.
Jagan Nath, Minister, Publishers and Printers statement of Shri Bhaj remarks which cast serie ter and conduct of the duties on the floor of prestige and dignity of t issue of Indian Express	ach of privileges given notice of by Shri against the Correspondent, Editors, of the Indian Express for publishing the an Lal, M.L.A. containing derogatory ous aspersions on the impartiality charac- Chair in discharge of his parliamentary the House as this act has iowered the the Chair in the eyes of the public in the dated 22-11-96.
Sr. Date of meeting. Number No. members present	
9 1: 9-1-97 1: 9	The Hon'ble Speaker Haryana Vidban Sabha explained the score and functions of 'the Committee of the members.
1: 9:1:97 2: 	The Hon'ble Speaker Haryana Vidban Sabha explained the score and functions
	The Hon'ble Speaker Haryana Vidban Sabha explained the score and functions of 'the Committee of the members. The Chairman of the Committee has gra- titude and sincere thanks to the Hon'ble 'Speaker who spared his valuable time for 'delivering and explaining the score and
	The Hon'ble Speaker Haryana Vidban Sabha explained the score and functions of the Committee of the members. The Chairman of the Committee has gra- titude and sincere thanks to the Hon'ble Speaker who spared his valuable time for delivering and explaining the scope and functions of this August Committee. The Committee considered the privileges against (i) Shri Bhajan Lal, M.L.A. and (ii) Correspondent, Editors, Pablishers and Printers of the Indian Express. The Committee decided that the copies of the extract of concerned proceedings (dt. 22-11-96) of the House and other relevant documents be supplied to all the members of the Committee.
	The Hon'ble Speaker Haryana Vidban Sabha explained the score and functions of the Committee of the members. The Chairman of the Committee has gra- titude and sincere thanks to the Hon'ble Speaker who spared his valuable time for delivering and explaining the scope and functions of this August Committee. The Committee considered the privileges against (i) Shri Bhajan Lal, M.L.A. and (ii) Correspondent, Editors, Pablishers and Printers of the Indian Express. The Committee decided that the copies of the extract of concerned proceedings (dt. 22:11-96) of the House and other relevant documents be supplied to all the members

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k	n (to-day the 29th January, 97 was communi- cated to the Committee and the committee considering his request, decided to postpone his oral evidace till 12th February, 1997.
•		The Committee further desired that sum- mons be issued to Shri Jagan Nath, Minister to appear before the committee on the said date at 12-45 P.M.
4.7 12-2-97	4	Meeting adjourned for want of quorum.
5. 19-2-97	· 4	Do
.6. 25-2-97	5	In the absence of the Chairman (Sh. Jaswant Singh) Shri Narpender Singh, M.L.A. a member. of the committee was chosen to preside over the meeting.
م مراجع می می می می می م اید می ایو می می می می می می ای و مراجع ای می می	· · · · · · · · · · · · · · · · · · · ·	The Committee drafted and finalised the first preliminary report with regard to the question of alleged breach of privileges given notice of by Shri Jagan Nath, Minister, against Shri Bhajan Lal, M.I.A. Leader of Congress Party, who made a press statement in the press lobby/lounge in the Vidhan Sabha, casting serious reflection on the conduct and impartiality of the Chair i.e. Hon'ble Speaker Prof. Chhattar Singh Chauhan and using very derogatory remarks against him wilfally and deliberately with a malicious motive in order to lower down
y an style i style i style style Style style style Style style	· • · • • • •	, the dignity of the Chair as published in the Indian Express on 22-11-96.
	, , 1 (liminary report with regard to the question of alleged breach of privileges given notice of by Shri Jagan Nath, Minister, against the Correspondent, Editors, Publishers and Printers of the Indian Express for publishing
	월 1일 후 레이 월 1 19 년 - 월 194 19 19 - 월 19 19 19 - 월 19 19 19 19 19 19 19 19 19 19 19 19 19 19 19 19 19 19 1	the statement of Shri Bhajan Lal, MiL.A. containing derogatory remarks which cast serious aspersions on the impartiality character and conduct of the Chair in discharge of his parliamentary duties on the
، الله المراجع المعالية المراجع (المعالية) المراجع (المعالية)		floor of the House as this act has lowered the prestige and dignity of the Chair in the eyes of the public in the issue of Indian Express dated 22-11-96.
· · · · · ·		The Committee authorised the Acting Chair- man to Sign and present these Preliminary Report to the House.
بة م د غر	; ~	Proceedings
A recon been kept i	rd of proceedings n the Haryana Vi	of the mostings of the Committee has dhan Sabha Secretariat.
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BUSINESS ADVISORY COMMITTEE

The Ninth Harvana Vidhan Sabha met in its first Session on 22nd to 24th May, 1996 and no Business Advisory Committee was constituted for that Session.

The Committee consisting of C Members and one Special invitee was nominated by the Speaker in the Second Session on the 5th November, 1996, and was notified vide Notification No. HVS-LA-40/96/50, dated the 6th November, 1996. Shri Chhattar Singh Chauhan, was the ex-officio Chairman of the Committee.

The Committee which was constituted on 5th November, 1996, 'held one meeting i.e. on the 18th November, 1996. The names of Members of the Committee/Special Invitee and the meeting attended by each Member are given below :--

Sr. No.	Name of Members	Number of meeting(s) attended
1.	Shri Chhattar Singh Chauhan, Speaker	î
2.	Shri Bansi Lal, Chief Minister	
з.́	Shri Jagan Nath, Parliamentary Affairs Minister	· 1
4.	Shri Ram Bilas Sharma, Education Minister	· · · · ·
5.	Shri Om Parkash Chautala, M.L.A, Leader of Opposition	1
6.	Shri Bhajan Lal, M.L.A.	
	Special Invitee	
	REPORT PRESE	NTED
	The following report was presented	
Sr. No	Subject of Report	Date of Presentation
1.	Recommendation regarding allocation of time for transaction of Governmen Business for the meetings of the Vidha Sabha held from the 18th November 1996 to 22nd November, 1996 i.e. Obituary References, Papers to be lain re-laid on the Table of the House	n n r,

Presentation of Excess Demands Over Grants and Appropriation for the years 1990-91, and 1991-92, Discussion and Voting on the Excess Demands over Grants and Appropriations for the years 1990-91 and 1991-92, The Appropriation Bill in respect of Excess Demands over Grants and Approprations for the years 1990-91 and 1991-92, Non-official business and Legislative business.

The Conmittee which was constituted on the 5th November, 1995, continued to function upto 24th February, 1997 when a new Committee was nominated by the Hon'ble Speaker on the 25th Fobruary, 1997 and was notified vide Notification No. HVS-LA-40/ .)7/100 dated 25 th February, 1997.

- The Committee which was constituted on 25th February. 1997held one meeting i.e. on 5th March, 1997. The name of the Members of the Committee, Special Invitees and the meeting - attended-by each member/Special Invitees are given below :----

Sr. No.	Name of Member			per of ng(s) atten	ded
1.	Shri Chhattar Singh Chauhan, S	pea ker	<u> </u>	1 -	
2,	Shri Bansi Lal, Chief Minister		• • •	1 -	
3.	Shri Karan Singh Dalal Parlimentary Affairs Minister		· _	1	
4.	Shri Ram Bilas Sharma, Education Minister	-	ے ب ^ی 2	1	
5.	Shri Om Parkash Chautala, M.I. Leader of Opposition	A.]		
6.	Shri Bhajan Lal, M.L.A.	· ·	÷	1 -	
-	Special Invitees		 4		-
	Shri Faqir Chand Aggarwal Deputy Speaker]	
*2	Shri M1ai Ram Godara, Home I	Minister		° 1 –	

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*Shri Mini Ram Godara, Home Migister was nominated by the Speaker as Special Invites to serve on the Committee w.e.f. 5th March, 1997, vide Notification Not HVS-LA-49/97/107, dated the 5th March, 1997.

Report Presented

Sr. No	Subject of Report		te of sentatio	- ب
1	2			ર્
 1.	Recommendation regarding allocation	 5th	March,	1997
- *	of time for transaction of Government Business for the meetings of the	,	, ,	
	Vidhan Sabha held from the 5th March,	-	_ • •	
	1997 and 6th March, 1997, from 10th		6	
•	March, 1997 to 14th March, 1997 and		-	- <u>:</u>
	from 17th March, 1997 to 21st March,		÷ -	-
	1997 i.e. Obiturary References, Papers			
	to be laid/relaid on the Table of the			
	House, Presentation of Report of the			
	Select Committee on the Haryana Lok Pal Bill, 1996, Presentation of two			
	preliminary Reports of the Committee		-	
	of Privileges and extension of time for	-	~	ĩ
	presentation of the final Reports there.			
-	on, Presentation of Supplementary			
	Estimates for the year 1996-97 and the	-		
	Report of the Estimates Committee		-	
	thereon. Discussion on the Governor's	۰.		-
-	Address, Resumption of discussion on	-	-	
,	the Governor Address and Voting on			-
	Motion of thanks, Presentation of the		-	
	Budget Estimates for the year, 1997-98,			
_	General Discussion on Budget Estimates	•		
	for the 1997-98, Resumption of General			
•	Discussion on Budget Estimates for the		•	
• -	year, 1997-98 and reply by the Finance		_	_
	Minister, Discussion and Voting on the		•	
	Supplementary Estimates for the year 1996-97, Discussion and Voting on			
	Demands for Grants on the Budget	-		- ÷
	Estimates for the year 1997-98, non-			
	official business. Presentation of Reports	• -		
	of the Assembly Committees. The		-	
	of the Assembly Committees. The appropriation Bill, 1997 in respect of		• •• •	·
5 .	Supplementary Estimates for the year	Ψ.		
	1996-97. Appropriation Bill, 1997 in			

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1. The House Committee for the year 1996-97, consisting of five members and one special invitee was nominated by the Hon'ble Speaker on 6th June, 1996.

2. Shri Faqir Chana Aggarwal, Deputy Speaker, was the Ex-Officio Chairman of the Committee.

3. The Committee held 38 meetings.

4. The name of the Members and number of meetings attended by each of them are given in the following tables :---

Sr. No.	Name of the Member	· · · · · · · · · · · · · · · · · · ·	No. o attend	f meetings led
1.	Shri Faqir Chand Aggarwal, Deputy Speaker.	۳. ج		33
2.	Shri Chander Bha tia	•	• -	33
3.	Shri Jagbir Singh Malik	,		34
4.	Shri Suraj Mal	-	**	37
5.	Shri Jai Singh Rana			26
Speci	ial Invitees	· ·	~ _	
1.	Smt. Vidya Beniwal		- 1,17	36
*2.	Shri Ram Bhajan Aggarwal	· -		16

*Shri Ram Bhajan Aggarwal, MLA was nominated as special inviter of the House Committee w.e.f. 2nd July, 1596 for the remaing period of the year.

5. The date of meetings held, the number of the Members present and business transacted at each meeting are given below :---

Sr. No.	Date of Meeting	No. of Members Present	- Business transacted
1	2	. 3	4
1.	18th June, 1996	6	c(i) Hon'ble Deputy Speaker welcomed the members of the Committee and explained in detail the scope and functions of the Committee.

1 2	3	4
N	, ,	(ii) The Committee discussed the ter regarding allotment of M.I flats of the quota of House O mittee and decided that the Ho Members may kindly be required to send their application for purpose by 28th June, 1996.
2. 2nd July, 1996	5	(i) The Committee allotted 17 M. flats 7 servant quarters and 6 M garages by draw of lots to Hon'ble Members.
	1	(ii) The Committee decided that at two rooms in the Haryana M.I Hostel may always be kept res for the lady members.
3. 10th July, 1996	6	 (i) The matter regarding handing the maintenance of Haryana M. Hostel an flats to P.W. (I Department was placed before House ,Committee The Commit decided to consider this matter its next meeting.
		 (ii) The matters regarding complain Shri ,Chhattar Singh Chauhan, M (now Hon'ble Speaker) rega allotment of room in the Hal Bhawan, New Delhi and the plaint of Shri Ram Bhajan A wal, M.L.A. regarding catering vice at Haryana Bhawan, New was placed before the Comm The Committee decided to con these matter in its next meeting.
		 (iii) The Committee discussed the n regarding shortage of accommod at the Haryana M.L.As. Ho was inofrmed that this shortag only due to non-vacation of ac modation by the Hon'ble Ma for a long period. The Comm therefore, decided that the Ho Members may the requested th the Hon'ble Members occupies room in the Hostel for more two days then he should sign room entry register at an alter days. if, it will not be don the Hon'ble Members then the structure of his room may be celled according to the decisio the House Committee.
4, 4, 17th July, 1996	- 6	 (i) The Committee discussed variables to be taken for the import of the M.L.As. Hostel Flats.

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5. 23rd July, 1996

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- (ii) The request of S/Shri Bijender Singh, Attar Singh and Jagbir Singh, M.L.As. regarding exchange of flats was acceeded to by the Committee.
- (iii) The Committee discussed the matter regarding shortage of accommodation at the M.L.As. Hostel and give some directions in this respect.
 - (i) Letter No. HOHB-96/383, dated 24th April, 1996 received from the Deputy Director Hospitality Organisation, Haryana, Haryana Bhawan, New Delhi in regard to the complaint of Shri Ram Bhajan Aggarwal M.L.A. was placed before the Committee. The Committee noted the contents of the letter land decided to drop the matter.
 - (ii) The erquiry report regarding allotroom to Shri Chhattar ment of Singh Chauhan, M.L.A. (now Hon'ble Speaker) on 9-9-93 in the Haryana Bhawan, New Delhi alongwith the occupancy list as on 9-9-93 received from the Resident Commissioner, Haryana Bhawan, New Delhi, placed before the Committee. wa**s** The Committee after going through the report desired that the contents of the report may also be brought to the notice of the Hon'ble Speaker
 - (iii) The list of the rooms in which the persons other than the M.L.As. are staying in Haryana M.L.As. Hostel, Chandigarh, was placed before the The Committee. Committee noted the number of the room occupied by the M.L.As. in which other persons are staying and desired that the earlier decision of the Com-mittee taken in its meeting held on 17th July, 1996 in this regard may first be circulated to all the members and thereafter this list may again be placed before the Committee in its next meeting,

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(v) Some members of the House Committee made a complaint about the poor catering arrangement in the canteen in the Haryana M.L.As. Hostel. The Committee discussed the matter in detail and decided to discuss this matter with the Director, Hospitality Organisation in its next meeting to be held on 30th July, 1996 at 11.00 A.M.

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6. 30th July, 1996 7	(i) The Committee discussed the matter regarding poor catering service in the Haryana M.L.As. Hostel with
	the Joint Director, Haryana Hospi- tality Organisation and give some direction in this regard to the Hos- pitality Department.
	(ii) The matter regarding handing ove the maintenance of the M.L.As Hostel/Flats to P.W. (B&R) Depart ment discussed and the Hon'ble De puty Speaker desired that a D.O letter on his behalf may be sent to the Hon'ble Chief Minister.
- 7. 7th August, 1996 - 6	(i) The request of Smt. Vidya Beniwa M.L.A. regarding allotment of room in the M.L.As. Hostel at the ground floor, was placed before the com- mittee and the committee acceded to the request.
	(1i) The Hon'ble Dy. Speaker informe the committee that he has hande over the D.O. letter addressed t Honble Chief Minister to the Prin cipal Secretary to the C.M.
	(iii) The Committee discussed the math- regarding use of room by the per- sons other than M.L.As. and dec ded that a D.O. letter in this re pect may be sent by the Hon'b Dy. Speaker to the leaders of diffe- rent parties.
8, 14th August, 1996 5	(i) The D.O. letter to be sent by th Hon'ble Dy. Speaker regarding us of rooms in the Hostel was apper roved.
	(ii) The Committee discussed the variou setps regarding improvement of the M.L.As. Hostel and flats.
9. 21st August, 1996 6	(i) The Committee discussed the vario steps to be taken for the improv- ment of the M.L.As Hostel an flats.
10. 27th August, 1996 5	(ii) The complaint of Shri Harmind Singh, M.L.A. regarding non servin of lunch to him on 26-8-96 wa placed before the committee. Th Ass stant Director Hospitality D partment, as per direction of th committee, appeared before the con

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-			mittee and explained to the committee the circumstances and tendered his apology to the committee.
 -			 (ii) The complaint of Shri Kanwal Singh, M.L.A. regarding non-availability of room in the M.L.As. Hostel was placed before the committee. The Committee after detailed discussion decided that in future penal rent from the Members may be charged @ Rs. 125/- per room per day after seven days and penal rent @ Rs. 150/- per room per day may be charged from others after the ex- pitty of reservation period.
-	- -		(iii) The Committee decided that re- minder may be sent to the previous occupants of the M.L.As. flats who have not vacated the flats so far.
1 1.	3rd September, 1996		(i) The Committee discussed various steps for the improvement of the M.L.As. Hostel and flats.
12.	10th September, 1996	7	(i) The committee discussed the various points regarding reservation and other facilities to be provided to the Hon'ble Members at the Haryana Bhawan New Delhi. The committe- gave certain directions in this re gard.
13.	11th September, 1996	7	 (i) The Committee discussed the matter regarding catering service at the Haryana Bhawan, New Delhi with the representatives of Hospitality Organisation and gave - certain di- rection to improve the catering ser- vice.
• 14	17th September. 1996		(i) D.O. letter dated 9th September 1996 received from Shri Bhajan Lal M.L.A. addressed to the Hoa'ble Deputy Speaker, regarding over stay of the members of his party in the Haryana M.L.As Hostel was placed before the Committee. The Com- mittee noted the contents'
2000 100 100 100 100 100 100 100 100 100			 (ii) Letter dated 10th September, 1996 received from Sint. Kartar Devi, M.L.A. regarding vacation of room No. 11 in the Haryana M.L.As. Hostel was placed before the House Committee. The committee noted the contents thereof.

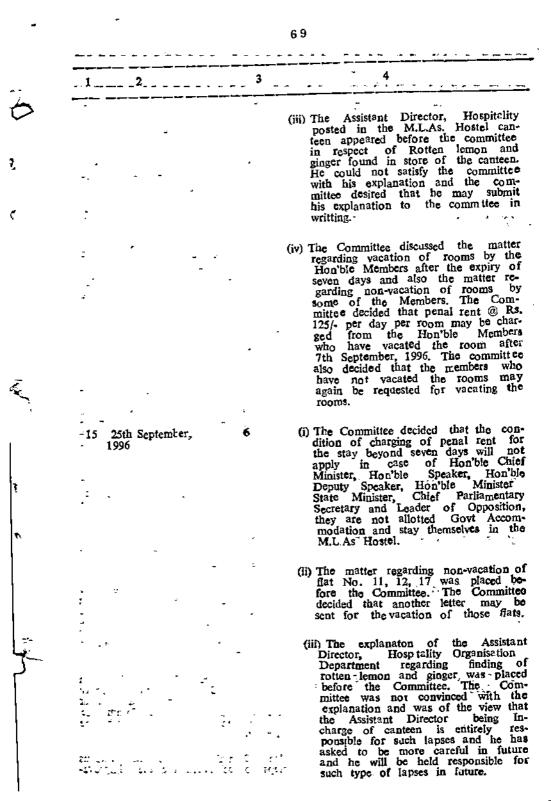
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16.	1st Ostober, 1996	3	(i) The Committee discussed the various steps to be taken for the improve- ment of the M.L.As. Hostel and flats.
17.	7th October 1996	4	(i) The Committee discussed various steps to be taken for the improve- ment for the M.L.As. Hostel and flats.
18.	14th October 1996	-	(i) The committee was informed that flats No. 11 has been vacated by Shri Anand Singh Dangi Ex-MLA. and flat No. 12 and 17 have not been vacated so far by Shri Ashlam Khan Ex-MLA. and Shri Jai Singh Rana M.LA. The Committee desired that they may again be re- quested to vacate the flats.
	23rd October, 1996	5 ÷	(i) The complaint of Dr. Virender Pal M.L.A. alongwith comments received from the Hospitality Department regarding non-supply of lunch to the Hon'ble Members was placed before the Committee . The com- mittee desired that the branch officer may himself contact the Hon'ble Member to know as to whether he is satisfied with the explanation gi- ven by the Assisant Director. Hos-
20.	28th October, 1996	7 -	pitality Department. (i) Tab Committee discussed the various steps to be taken for improvement of the M.L.As. Hostel and the flats.
21.	5th November 1996	7	(i) The Committee discussed the various steps to be taken for improvement of the M.L.As. Hostel and flats.
22.	13th November, 1996	<i></i> 7	(i) The matter regarding allotment of room to the Hon'ble Members during the Session period was placed before the committee. The Committee au- thorised the Hon'ble Deputy Speaker to allot the rooms to the Hon'ble Members.
23.	³ 27th' November, 1996	^{ي 1} 5	 (i) In the absence of the Chairman (Shri Faqir Chand Aggarwal Deputy Sozaker) Shri Jagbir Singh Malii M.L.A. a member of the Committee was chosen to preside over the meeting.
		5 - ¹⁷	(ii) The Committee discussed variou steps to be taken for the improve

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, A	 -	·	ment of the M.L.AsHostel- and
Z	24. 23rd Lecember, 1996	6	(i) The Committee discussed various steps to be taken for the improve- ment of the M.L.As. Hostel and flats.
5	25. 11th Lecember. 1996	6	(i) The Committee discussed various steps to be taken for the improve- ment of the M.L.As. Hostel and flats.
	26. 18th December, 1996	6	(i) The Committee framed the ques- tionnair to be discussed with the Resident Financial Commissioner, Haryana Bhawan New Delhi in respect of facilities being provided to the Hon'ble Members in the Haryana Bhawan.
in 1	27. 19th Eccember, 1996	5 	(i) The Resident Financial Commissioner, Haryana Bhawan, New Delhi felt sorry on behalf of the staff of Haryana Bhawan for not allotting a room to Hon'ble Speaker Haryana Vidhan Sabha, the then M.L.A.
			(ii) The Committee also discussed various points regarding facilities to be provided to the Hon'ble Members at the Haryana Bhawan, New Delhi.
3.	-28. 24th Eecember, 1996	4	(i) The Committee discussed various steps to be taken for the improve- ment of the M.L.As. Hostel and Flats.
ŝ.	29. 31st-December, 1996	3	(i) In the absence of Chairman (Shri Faqir Chand Aggarwal, Ex-Officio Chairman) Shri Jagbir Singh Malik, M.L.A. a member of the Committee was chosen to preside over the meeting.
	ت	• •	 (ii) The Committee discussed the various steps to be taken for the improve- ment of the M.L.As. Hostel and flats.
	-30, 7th January, - 1997	. 7	 (i) The Committee discussed the various steps to be taken for the improve- ment of the M.L.As. Hostel and Flats.
	31. 16th Linuary, 1997	്റ ്	(1) The Committee discussed the various steps to be taken for the improve- ment of the M.L.As. Hostel and flats.

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32. 21st January, 1997	5	(i) In the absence of the Ex-Officio Chairman, (Shr Faqir Chand Aggar- wal, Dy, Speaker), Shri Jagbir Singh- Malik, M.L.A. a member of the committee was chosen to preside over the meeting.
		(ii) The Committee discussed the various steps to be taken for the improve- ment of the M.L.As. Hostel and flats.
33. 30th January, 1997	5	(i) The letter received from the Home Secretary, U.T. Chandigarh regarding the maintenance of M.L.As. Hostel was placed before the Committee. The Superintendent and Reception Officer Hostel informed the Com- mittee that the work as mentioned in the PUC was carried out by the various Departments' of Union Terri- tory before the commencement of last Session. The Committee desired that Home Secretary, U.T. be in- formed in writing accordingly.
• - -	-	(ii) The letter No. DHOH/Hostel/96/1020 dated the 18th October, 1996 re- ceived from the Assistant Director Hospitality Organisation requesting more staff for canteen was placed before the Committee. The Hon'ble Deputy Speaker informed the com- mittee that the matter has already been discussed in the meeting held on 28-1-97 under the Chairmanship of the Hon'be Speaker, which was also attended by the Director, Hos- pitality Department, who assured for short out the matter at the earliest
- 34. 6th February, 1997	5	(i) As desired by the Committee, the Assistant Director Hospitality Or ganisation appeared before the com- mittee He informed the committee that the concerned supervisor. (Shr Gurnam Singh) has been transferred from the M.L.As, Hostel canteen or account of his misbehaviour with the Hon'ble Member. The Committee was not satisfied with this action and asked the Assistant Director, to
* . 16		obtain the comments of the con- cerned officials who was at counter also in this respect and submit the same for information of the Com
	્રે સ્ટ્રાં કે. કર	mittee.

(ii) The complaint regarding allotment of room No. 24 received from the Chief Secretary to Govt Harvana ç

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		was placed before the committee and found that room No. 24 has been occupied by the Hon'ble Mem ber as per instructions/Rules.
35. 19th February. 1997	5	 (i) The Committee discussed the stern to be taken for the improvement of the M.L.As. Hostel and flats.
36. 25th February, 1997	5	(i) The matter regarding the allotme of rooms to the Hon'ble membe for the Budget Session was discu- sed in the meeting and the con- mittee authorised Hon'ble Depu Speaker to allot the room to t Hon'ble Members.
37. 6th March, 1997	3	(i) The lay-out plans received from the Chief Architect Haryana in responsion of the construction of 16 M.L.A flats was placed before the committee. The committee discussed the various features of the plans a approved the same. The Commit also desired that further necessation in the matter be taken, that construction of flats could started at the earliest.
38. 27th March, 1997	5	 (i) Letter dated 13-3-97 eccived fr Shri Vinod Kumar Marya M.L. (now Minister) and Shri Balw. Singh Maina M.L.A. request interchange of M.L.As. flat No. and 28 allotted to them by House Committee by draw of 1 was placed before the Commit The Committee discussed the ma in detail and acceeded to the quest of the Hon'ble Members.
		(ii) Letter No. 288 dated 11-3-97 receiv from the Assistant Director Ho tal'ty Organisation Haryana in pect of serving of meal on the tern of Haryana Bhawan New D was placed before the Commi which noted the contents thereout
	÷	(iii) Letter No. DHOH-H-97/184 d 24-2-97 received from the Assis Director, Hospitality Organisal Haryana alongwith comments Shri Gurnam Singh Supervisor Shri Tilak Raj waitor (working counter clerk) was placed be the Committee. The Committee cussed the matter and decided drop the same in view of misun standing and apology tendered the concerned officials.

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(iv) The members of the Committee noticed that the P.W.D. (B&R), Haryana is dumping debris and building material in the premises of Haryana M.L.As. Hostel which give a very ugly look. The Committee after some discussion desired that Engineer-in-Chief, P.W.D. (B&R) may be requested to remove the said material from the premises of the M.L.As. Hostel immediately.

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(v) Proceedings of the Committee meetings held on 3-12-96, 11-17-96, 18-12-96, 19-12-96, 24-12-96, 31-12-96, 7-1-97, 16-1-97, 21-1-97, 30-1-97, 6-2-97, 19-2-97 and 25-2-97 were confirmed.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

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RULES COMMITTEE

The Committee consisting of eight Members of the Haryana Vidhan Sabha was nominated by the Speaker on the 6th June, 1996 vide Notification No. HVS-LA-76/96/37, dated the 6th June, 1996.

The Committee hild 37 meetings during the period underreview. The names of Members and number of meetings attended by each of them are shown in the following table :---

Sr. No	Name of Member	Number o - attended	f meeting
1.	Sh. Chhattar Singh Chauhan,	Ex-officio Chairman	22
**2.	Sh. Jaswant Singh, M.L.A. (Bawal)	Member	28
3.	Sh. Birender Singh, M.L.A.	Do	34
4.	Sh. Akram Khan, M.L.A.	Do	16
5.	Sh. Ramji Lal, M.L.A.	Do	- 37
6.	Sh. Sri Krishan Hooda, M.L.A.	Do	37
7.	Sh. Kailash Chand, M.L.A.	Do	21
8	Sh. Narender Singh, M.L.A.	Dò	36
*9	Smt. Kanta, M.L.A.	Do	• 08 (

Meetings at places other than Chandigarh

The Rules Committee held three meetings at Haryana Bhawan, New Delhi which are included in the total number of 37 meetings.

Business Transacted

The Rules Committee examined the first 192 rules of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and suggested certain amendments, modifications and additions etc. therein.

Proceedings

A record of proceedings of the meetings of the Rules Committee has been kept in the Haryana Vidhan Sabha Secretariat.

*Smt. Kanta M.L.A. was nominated as special invitee of the Committee by the Speaker w.e.f. 17th October, 1996 vide notification. No. HVS-IA-76/96/48 dated the 17th October 1996 and was also nominated by the Speaker rs a Member of the Committee w.e.f. 27th January, 1997 vide not fication No. HVS-IA-76/ 96/80 dated the 27th January 1997.

**Shri Jaswant Singh M.L.A. (Bawal) resigned from the membership of the Committee w.e.f. 14th January, 1997.

Library Committee

The Committee consisting of six Members and a special invitee was nominated by the Hon'ble Speaker on 6th June, 1996. Shri Ram Bhajan Aggarwal a member of the Committee was appointed as Chairman.

The names of the Members of the Committee and the number of meetings attended by each of them out of the total number of 42 meetings held during the period under review are given below :--

Sr. No.	Name of Member	Number of meetings attended
*1.	Shri Ram Bhajan Aggarwal -	. 8
**2.	Smt. Krishna Gahlawat	26
***3.	Shri Harminder Singh	30
4.	Shri Risal Singh	- 41
5.	Shri Balbir Singh	- 38
6.	Shri Dilu Ram 💡 🚽	-, 36 -
****7.	Shri Dev Raj Diwan	-Nil
**** * 8.	Shri Satwinder Singh	- 25
*****9.	Smt. Kanta	3*
******1(). Shri Sat Pal Sangwan	′ 3

*Shri Ram Bhajan Aggarewal, M.L.A. resigned from the Membership/ Chairmanship of the Committee w.e.f. 2-9-96. 1

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**Smt. Krishna Gehlawat, M.L.A. was appointed as Chairperson of the Committee w.e.f. 6-9-96 and resigned from the Membership/Chairmanship of the Committee w.e.f. 14-1-97.

***Shri Harminder Singh, M.L.A. resigned from the Membership of the Committee w.e.f. 14-1-97.

****Shri Dey Raj Diwan, M.L.A. a special invitee resigned from the Membership of the Committee w.e.f. 22-8-1996.

*****Shri Satwinder Singh, M.L.A. was nominated as Member of the Committee w.e.f. 6-9-96.

******Smt. Kanta, M.L.A. was nominated as Member/Chairperson of the Committee w.e.f. 30-1-97.

******Shri S1t Pal Sangwan, M.L.A. was nominated as a Member of the Committee w.e.f. 30-1-97. The Committee selected the publications on different subjects. The value of the publications purchased during the year including the cost of newspapers/magazines etc., was Rs. 49;500.00. In addition to it Gevt. publications worth Rs. 7605.00 were also purchased.

Meetings held and Business Transacted

Details regarding the dates of meetings held, number of members present and business transacted in each meeting are given below ;---

Sr. No.	Date ·	Number of Members' (including special invitee) Present	Business transacted
1	2	3	4
1.	24-6-96	6	The Research Officer welcomed the Members of the Committee and ex- plained to them the scope and func- tions of the Committee.
-			2. The Committee decided that a letter be sent to all the M.L.As. for giving suggestions for purchase of books.
• •		-	 The Committee recommended to subscribe two Punjabi newspapers, namely 'Punjabi Tribune' and 'Ajit' besides the English newspaper, 'The Hindu'.
-	· · · ·	· ·	4. The Committee desired that the books relating to Law be purchased in large number.
-	, ·	, . :	5. The Committee after visiting the Lib- rary pointed out certain short comings i.e. arrangement of Light and fans and desired that these may
5			be removed at the earliest & esti- mate in this respect be, placed before the Committee.
2.	1-7-96	s. 6	1. The Committee desired that a list of books which are issued since long be placed before the Com- mittee.
- 21 21		۵. آب ۲. ۲. ۲.	2. The Committee desired that a list of books which required binding be placed before the Committee and it may also be informed that how many books can be bind by the bookbinder within a month.
1 49 1 49 1 14	and the second	an a	3. The Committee desired that a list of those books which were recom-

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			mended by the previous Committee and were not purchased be placed before the Committee for reconsi- deration.
			4. The Committee recommended to pur- chase 10 copies of the Bare Act of ~ Constitution of India.
3.	8-7-96	5	 The Committee after visiting the Library observed that there is a great need to remodel the Library to make reading room comfortable with proper lights, furniture & Air, conditioners and desired that assis- tance of an Architect of Architecture Department be - obtained and esti- mates alongwith foolproof proposal be prepared & placed before the Committee.
			2. The Committee desired that latest catalogues be called from the book - sellers.
4 .	16-7-96	6	 The Committee was appraised of an estimate amounting to Rs. 25930/- for installation of 15 wallfans in the Library.
			⁵ 2. The Committee desired that quota- tions be invited from the book sel- lers for the discount purpose.
5.	22-7-96	6	1. The Committee selected 3 books for the use of Library.
£			2. The Committee reviewed the recom- mendations made by the Committee in its earlier meetings.
6,	29-7-96	6	The Committee selected 7 books for the use of Library.
7 .	30 -7-96	6	1. The Committee desired that the re- port of physical verification of library books alongwith the reply of Librarian about the shortage of books be placed before the Com- mittee in the next meeting.
	2		2. The Committee desired that Accession Register be placed before the Committee in the next meeting.
			 The Committee approved the draft notice to be served upon the person to whom the books have been issued.

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		4. The Committee visited the Puoja Vidhan Sabha Library and discussa the matters relating to Library wi the librarian or Punjab Vidha Sabha.
		5. The Committee observed that globe be purchased for the use Library.
8. 5-8-96	4	 An accession register . was place before the Committee as per earl observation dated 30-7-96.
· ·		 The Committee reviewed the we done by the Librarian for trac out the books found missing dur stock verification and desired the efforts must be made to trace of missing books even earlier than date prescribed by the Hon. Speak i.e. 6-9-96.
9. 12-8-96	4	The Committee selected 10 books the use of Library.
10. 19-8-96	3	1. The Committee selected 7 books the use of Library.
		2. The Committee desired that le be sent to the Registrar, C.C.S., F yana, Agricultural University, Hisa Pb. Agricultural University, Ludh for entering the name of Hary Vidhan Sabha Library in their mailing list.
11. 26-8-96	-5	1. The Committee selected 13 be for the use of Library.
*		 The Committee desired that physical stat machine presently placed in Library be shifted to some of place and in place of Book by another person be deputed for king after the operation of machine.
;		3. The Committee desired to know. latest position about the pure of vaccum cleaner.
12. 2-9-95	4	The Committee selected 10 books for use of Library.
13. 9-9-96	4	The Committee selected 9 books for use of Library.
14, 16-9-96	` 6	1. The Committee selected 7 1 for the use of Library.

1	2	3	4
			 The Committee was informed about the quotations received from various book sellers. After some discussion the Committee decided that the books for the Library be purchased on the basis of discount given by the Good Offices Committee.
			3. The Committee decided to hold it meetings at New Delhi on 25th & 26th September, 1996.
15.	25-9-96 (Delhi)	6	The Committee selected 35 books fo the use of Library.
16.	26-9-96 (Delhi)	6	The Committee selected 22 books fo the use of Library.
17.	1-10-96	5	The Committee selected 14 books fo the use of Library.
18.	8-10-96	4	The Committee selected 25 books for the use of Library.
19.	15-10-96	5	1. The Committee selected -11 book for the use of Library
			 The Committee decided to hold it meetings at Simla on 30th and 31s October, 1996.
20.	22-10-96	6	The Committee selected 4 books for the use of library.
21.	29-10-96	6	The Committee framed the questionnair to be discussed with the Library. Committee of Himachal Pradesh Legislative Assembly.
22 .	30-10-96 (Simla) t	6	The Committee discussed with the Sec retary, Himachal Pradesh Vidhan Sabh on matters of common interest librar working and on the micro filming o debates. The Committee also visited the library of Himachal Pradesh Vidha, Sabha
23.	31-10-96 (Simla)	· 6	The Committee again visited the Hima chal Pradesh Vidhan Sabha library an reviewed the discussion the Com mittee also made some observations fo the improvement of Haryana Vidha Sabha Library.
24. :	5-11-96	- 6	"I'. The Committee selected 3 books fo the use of library.

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- 1	2	3	4.
			librarian for tracing out the books found missing during stock verifi- cation.
	-		3. The Committee desired that for having more books relating to Har- yana State information be obtained from the Haryana Sahitya Akademi.
25, ·_	12-11-96	4	The Committee selected 49 books fo the use of library.
26.	27-11-95	5	The Committee selected 8 books for the use of library.
27.	3-12-96	5	1. Papers placed before the Committe received from the central state Lik rary Sector-17, Chandigarh rega- ding the Book fair to be held I Sector-17 from 7-12-96 to 15-12-96
			 The Committee selected 8 books fo thé use of library.
28.	9-12-96	5	The Committee selected 6 books for the use of library.
29.	10 -12-96	6	The Committee selected 6 books for thuse of library.
30.	17-12-96	6	The Committee selected 3 books for t use of library.
31.	24-12-96	4	The Committee selected 5 books for t use of library.
32.	31-12-96 -	4	The Committee reviewed the case reg ding the resetting of library and desir that assistance/suggestions of an Arc tect of the Architect Department H yana & U.T. be obtained.
•.	ч . ,		2. The Committee selected 2 books the use of Library.
33.	7-1-97	5	 The Committee again decided undertake study tour to the Sta of Orissa, West Bengal and Bit from 19th February, 1997.
	· .	1 J. 1	2. The Committee selected 4 books the use of Library.
34.	14-1-97	6	The Committee selected 4 books for of library.
35.	21-1-97	2	The Committee selected 2 books for use of library.

28:1-97	4	1. Papers placed before the Committee recd. from Rajasthan, West Bengal & Madhya Pradesh Legislative As- semblies for the postponement of study tour.
		2. The Committee decided to cancel its study tour to the states of Orrisa, West Bengal and Bihar which was to commence from 20-2-97,
		3. The Committee selected 5 books for the use of library.
4-2-97	' 4	The Committee selected 15 books for the use of library.
12-2-97	4	1. The Committee selected 60 -books for the use of library.
		2. The Committee decided to hold its meetings at Hisar for holding dis- cussion with the Librarian & other Officers of C.C.S. Haryana Agricul- tural University, Hisar.
18-2-97	4	The Committee selected 3 books for the use of library.
25-2-97 (Hisar)	5	The Committee discussed various matters relating to the working of CCS Haryana Agricultural University Library with the Librarian of said library.
26-2-97 (Hisar)	- 4	The Committee discussed with Vice Chancellor & Dy. Librarian of CCS Haryana Agricultural University Hisa on the points of common interest with regard to purchase of books the Com mittee took a round of the campus and also visited the agricultural farm of the University.
27-3-97	б	1. The Committee desired that a lis of books purchased during the period from June, 1996 to 31st March; 199 be placed before the committee fo information.
	12-2-97 18-2-97 25-2-97 (Hisar) 26-2-97 (Hisar)	12-2-97 4 12-2-97 4 18-2-97 4 25-2-97 5 (Hisar) 4 26-2-97 4

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der and the ada COMMITTEE ON PETITIONS 1. The Committee on Petitions for the First (May) Session, 1996 of Ninth Vidhan Sabha was not nominated. 20 (i). The Committee consisting of five members of the Vidhan Sabha was nominated for the Second Session of Ninth. Vidhan Sabha in the month of November, 1996 by the Hon. Speaker under Rule 286 (1) of the Rules of Procedure and Conduct of Business in the Harvana Legislative Assembly and notified on the 18th November, 1996. ÷Č. (ii)'r Shri Feqir Chand Aggaiwal, Deputy Speaker was-nominated as the Ex-officio Chairman of the Committee. 1 -1 (iii) The names of the Members of the Committee are given below :-Sr. No. - Name of the Member ٤., Ex-officio Chairman. 1. Shri Faqir Chand Aggarwal, Deputy Speaker . Member. *Shri Jaswant Singh, M.L.A. 2. (Narnaund) Member. 3. Shri Sat Narain Lather, M.L.A. Shri Jagbir Singh Malik, M.L.A. Member. 4. Member. 5. Ch. Azad Mohammed, M.L.A. *Shrl Jaswant Singh (Narnaund), M. L.A., resigned from Membership of the Committee on Petitions on his appointment as cabinet Minister w.e.f. 14th January, 1997. (iv) Meeting held and business transected. The Committee did not held any meeting up to 5th March, 1997.

3. (i) The Committee consisting of five members of the Vidhan Sabha was reminated for the 3rd Session of Ninth Vidhan Sabha in the menth of March, 1997 by the Hen. Speaker under Rule 286 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified on the 5th March, 1997.

(ii) Shri Faqir Chand Aggarwal, Deputy Speaker was nominated as the Ex-Officio Chairman of the Committee.

(iii) The names of the members of the Committee are given below.
Sr. No. Name of the Member
 Shri Faqir Chand Aggarwal, Deputy Speaker. Shri Harsh Kumar, M.L.A. Member. Shri Sat Narain Lather, M.L.A.
4. Shri Jagbir Singh Malik, M.L.A. Member. 5. Ch. Azad Mohammed, M.L.A. Member.
(iv) Meeting held and business transacted.
The Committee did not held any meeting up to 31-3-1997 3 - 55-
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SELECT COMMITTEE ON THE HARYANA LOKPAL BILL, 1996

1. The Select Committee on the Haryana Lokpal Bill, 1996 consisting of 15 members was nominated by the Honble Speaker on 3-12-1996 with the direction to submit its report thereon.

2. Shri Faqir Chand Aggarwal, Dep ty Speaker was the Exofficio Chairman of the Committee vide Rule 136 of the Rules of -Procedure and "Conduct of Business" in the Haryana Legislative Assembly.

3. The Committee held four meetings during the period under review. The mames of the members of the Committee and the number of meetings attended by each of them are given in the table below:

TABLE

	201 · ·
Serial Name of the Member No	Number of meetings attended
1	n,91,6 n − 3
1. Shri Faqir Chand Aggarwal, Deputy Speaker	Ex-officio 4
	<u> </u>
 Shri Kanwal Singh, Development and Panchayats Minister 	do 2
4 - 4 - 4 - 5 Shri Harminder Singh, Animal Husbandry The and Dairy Development Ministers (* 1997)	$\frac{1}{2} \xrightarrow{2} do \xrightarrow{n} \sqrt{2}$
5. Shri Shashi Pal Mehta, Industries Ministeri.	do→∴l⊅ I
6. Ch. Khurshid Ahmed, M.L.A.	³¹ do 4
7. Shri Balwant Singh, M. L.A.	$\frac{1}{2} \frac{1}{2} \frac{1}$
8. Shri Mani Ram, M.L.A.	1 —ob—
9. Shri Chander Mohan, M.L.A.) 33	—do — 1
10. Shri Harsh Kumar, M.L.A.	—do— 2
11. 11 Shri Jagbir Singh Malik, M. L.A.	<i>≥ —</i> do <u>≏</u> 4
*12. Shri Jaswant Singh, M.L.A. (Bawal)-	do
13. Shri Satpal Sangwan, M.L.A.	— d o— 2
14. Shri Kapoor Chand, M.L.A.	do 1
15. Shri Narender Sharma, M.L.A.	-do
16. Advocate General, Haryana	

^{*}Shri Jaswant Singh M.I.A. (Bawal) resigned from the membership of the Belect Committee w.e.f. 14th January, 1997 on being appointed as Minister of State.

^{**}Shri Karan Singh Dalal, Agriculture and Parliamentary Affairs Minister was nominated as the member of the Select Committee w.e.f. 27th January 1997 on the vacancy caused by the resignation of Shri Jaswant Singh M.L.A. (Bawa).

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business transacted at each	imeeting are give	in Diow-	0, (1, 2, 1,
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		تباستزيد ي 11 الفاقة	59 19
The Committee autho	rised the Chairm		
Set a second of the Com		House Lon Its beh	alf The
Chairman signed the re	port, on 3rd rM	arch, 1997. The	Chairman
presented the report to th	e House on the	oth March. 1997, as	required
Chairman signed the re presented the re port to the under Rule 147 (1) of the	Rules of Procee	hire and Conduct of	Business
In the Haryana Legislativ	e Assembly and	and a strend and a strend	
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A record of the pr	oceedings of the	meetings of the C	ommittee
has been kept separately	in the Haryana	Vidhan Sabha Secre	tariat
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